DRAFT LETTER OF OFFER

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

The Draft Letter of Offer ("Draft Letter of Offer") is being sent to you as a Public Shareholder (as defined below) of Ritesh Properties and Industries Limited. If you require any clarification about the action to be taken, you may consult your stock broker or investment consultant or the Manager to the Offer or Registrar to the Offer. In case you have recently sold your Equity Shares, please hand over the Draft Letter of Offer and the accompanying Form of Acceptance-cum-Acknowledgement (as defined below) to the member of stock exchange through whom the said sale was effected.

OPEN OFFER ("OPEN OFFER"/"OFFER") BY

FINDOC FINVEST PRIVATE LIMITED ("Acquirer")

Company Registration Number: U65910CH1995PTC016409; Regd. office: SCO 210-211, Sector 34-A, Chandigarh 160 022;

Tel: 0161-4155054/55; Fax: N.A., Email: nbfc@myfindoc.com

Corporate Office: 4th Floor, Kartar Bhawan, Near PAU Gate No. 1, Ferozepur Road, Ludhiana-140001; 0161-4155000

ALONG WITH MR. HEMANT SOOD ("PAC 1")

Residence: 175-I Block, Near KIPPS Market, Sarabha, Nagar, Ludhiana (Tel: +9803000090 Email: hemant@myfindoc.com)

AND

MRS. SONIA AGGARWAL ("PAC 2")

Residence: House No. 11, Din Dayal Upadhay Nagar, Jalandhar, Punjab-144001 (Tel:+9803014999; Email: sonia@myfindoc.com)

(PAC 1 and PAC 2 are collectively referred to as "PACs")

TO ACQUIRE UP TO 6,90,84,020 (SIX CRORES NINENTY LAKHS EIGHTY-FOUR THOUSAND AND TWENTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 1 (RUPEE ONE ONLY) EACH, REPRESENTING 25.19%* (TWENTY FIVE POINT ONE NINE PERCENT) OF THE EXPANDED EQUITY SHARE CAPITAL OF THE TARGET COMPANY FROM THE PUBLIC SHAREHOLDERS OF

RITESH PROPERTIES AND INDUSTRIESLIMITED ("Target Company")

*As per SEBI (SAST) Regulations, the open offer under regulation 7 of the Takeover Regulations shall be for at least 26% of the total shares of the target company, as of 10th working day from the closure of the Tendering Period. However, the Public Shareholding of the Target Company is 25.19%, and therefore, the Offer Shares (i.e. 6,90,84,020 Equity Shares) represent 25.19% of the fully paid-up Expanded Equity Share Capital of the Target Company.

Regd. Office: 11/5B, Ist Floor, Pusa Road, New Delhi-110060, India Corporate Identification Number: L74899DL1987PLC027050 (Tel: 011-41537951/9212359076; Fax: N.A.) ("Target Company")

AT A PRICE OF ₹ 42.90/- (RUPEES FORTY TWO AND NINETY PAISE ONLY) PER EQUITY SHARE ("OFFER PRICE") PAYABLE IN CASH, PURSUANT TO THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

AS AMENDED ("SEBI (SAST) REGULATIONS")

- 1. This Open Offer is made pursuant to and in compliance with the provisions of Regulation 3(2) and other applicable regulations of the SEBI (SAST) Regulations.
- 2. This Open Offer is not a conditional offer in terms of Regulation 19 of the SEBI (SAST) Regulations and is not subject to any minimum level ofacceptance.
- 3. This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.

Offer Opens on : [•]

- 4. Other than as set out in Para 7.4 (Statutory and Other Approvals) of Section 7 (Terms and Conditions of the Open Offer), as on the date of this Draft Letter of Offer, to the best knowledge of the Acquirer and the PACs, there are no other statutory or regulatory approvals required by the Acquirer and/or the PACs, to acquire the Equity Shares validly tendered by Public Shareholders pursuant to this Open Offer. However, in case of any other statutory or regulatory approvals being required and/or becoming applicable at a later date before the closing of the Tendering Period (as defined below), this Open Offer would be subject to the receipt of such approvals.
- 5. The Acquirer and the PACs may withdraw the Open Offer in accordance with the terms and conditions specified in Para 7.4 (Statutory and Other Approvals) of Section 7 (Terms and Conditions of the Open Offer) of this Draft Letter of Offer. In the event of a withdrawal of the Open Offer, the Acquirer and the PACs (through the Manager) shall, within two (2) Working Days (as defined below) of such withdrawal, make a public announcement, in the same Newspapers (as defined below) in which the Detailed Public Statement (as defined below) was published, stating the grounds for withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.
- 6. The Offer Price may be subject to upward revision, if any, pursuant to the SEBI (SAST) Regulations or at the discretion of the Acquirer and the PACs at any time prior to the commencement of the last one (1) Working Day before the commencement of the Tendering Period, in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of acquisition of the Equity Shares by the Acquirer and/or the PACs, during the Open Offer period, whether by subscription or purchase, at a price higher than the Offer Price per equity share, the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirer and the PACs shall: (i) make corresponding increase to the Escrow Amount; (ii) make a public announcement in the same Newspapers in which the DPS was published; and (iii) simultaneously with the issue of such public announcement, inform SEBI, the Stock Exchange, and the Target Company at its registered office of such revision. However, the Acquirer and the PACs shall not acquire any Equity Shares after the third (3rd) Working Day prior to the commencement of the Tendering Period, and until the expiry of the Tendering Period. The same price shall be payable by the Acquirer and PACs for all the Equity Shares tendered anytime during the Open Offer.
- 7. There has been no competing offer as of the date of this Draft Letter of Offer. A copy of the Public Announcement, the Detailed Public Statement, this Draft Letter of Offer (including the Form of acceptance-cum-Acknowledgement are also available on the website of SEBI (www.sebi.gov.in). The Draft Letter of Offer will also be available on the website of the Target Company (www.riteshindustries.us), the Registrar to the Offer (www.skylinerta.com), the Manager to the Offer (www.skylinerta.com), the Manager to the Offer (www.skylinerta.com), the Manager to the Offer (www.skylinerta.com).

MANAGER TO THE OPEN OFFER COUNSEL TO THE ACQUIRER REGISTRAR TO THE OPEN OFFER Skyline Skyline Financial Services Private Limited Skyline Financial Services Private Limited almondz A AEKOM Almondz Global Securities Limited F-33/3, D-153-A, First Floor, Okhla Industrial Area Phase-I, Phase-II, Okhla Industrial Area New Delhi-110020 AEKOM LEAGL New Delhi-110020 Contact Number: 011-43500700 / 8800513939 G-29 (LGF), Lajpat Nagar-III, Contact Number: 011-40450193-97 E-Mail merchantbanker@almondz.com New Delhi-110024 Email - Compliances@skylinerta.com; ipo@skylinerta.com Website: www.almondzglobal.com Contact Person: Mr. Satwinder Singh Website: www.skylinerta.com Investor Grievance: investorgrievance@almondz.com Email: satwinder@aekomlegal.com SEBI Registration Number: INR000003241 SEBI Registration Number: INM000000834 Contact No.: 011-35208500/35208515 Validity: Permanent Validity: Permanent Contact Person: Mrs. Rati Gupta Contact Person: Mr. Ajay Pratap

Offer Closes on : [•]

SCHEDULE OF ACTIVITIES RELATING TO THE OFFER

Activity	Date ¹	Day ¹
Public Announcement Date	October 6, 2022	Thursday
Date of publication of DPS	October 13, 20122	Thursday
Last date of filing Draft Letter of Offer with SEBI	October 20, 2022	Thursday
Last date for Public Announcement for competing offer(s) ²	November 7 2022	Monday
Last date for receipt of SEBI observations on the draft letter of offer (in the event SEBI has not sought clarifications or additional information from the manager to the open offer)	November 15, 2022	Tuesday
Identified Date ³	November 17, 2022	Thursday
Last Date by which final Letter of Offer to be dispatched to Public Shareholders whose name appears on the register of members on the Identified Date	November 24, 2022	Thursday
Date by which the committee of Independent Directors of the Target Company shall give its recommendations	November 28, 2022	Monday
Last date for revision of Open Offer price and/or Offer Size	November 29, 2022	Tuesday
Offer Opening Public Announcement	November 30, 2022	Wednesday
Date of Commencement of Tendering Period (Offer Opening Date)	December 1, 2022	Thursday
Date of Closing of Tendering Period (Offer Closing Date)	December 14, 2022	Wednesday
Last date of communicating rejection/acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company	December 28, 2022	Wednesday
Last date for issue of post-offer advertisement	January 4, 2023	Wednesday

- 1 The above schedule of activities are indicative (prepared on the basis of timelines provided under the SEBI SAST Regulations) and are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly.
- 2 There has been no competing offer as of the date of this DLOF.
- 3 Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the letter of offer would be sent. It is clarified that all Public Shareholders holding Equity Shares are eligible to participate in the Open Offer at any time before the Offer Closing Date, subject to the terms and conditions mentioned in the DPS and the letter of offer.

RISK FACTORS RELATING TO THE PROPOSED OFFER AND THE PROBABLE RISK INVOLVED IN ASSOCIATING WITH THE ACQUIRER AND THE PACS

The risk factors set forth below are limited to this Open Offer, the Underlying Transaction contemplated under the agreements, the Acquirer and the PACs, and are not in relation to the present or future business operations of the Target Company or other related matters. These are neither exhaustive nor intended to constitute a complete analysis of all the risks involved in the participation by Public Shareholders in this Open Offer, or in association with the Acquirer and the PACs, but are merely indicative in nature. Public Shareholders are advised to consult their stockbrokers, investment consultants and/or tax advisors, for understanding and analyzing all risks associated with respect to their participation in this Open Offer.

1. Risks relating to the Underlying Transaction:

- 1.1 The consummation of the Underlying Transaction (as defined below) and the Open Offer is subject to the receipt of all required Statutory and Other Approvals (as mentioned under para 7.4 appearing on page no. 28). To the best of knowledge of the Acquirer and PACs, there are no statutory or other approvals required to complete the Open Offer except those mentioned in paragraph 7.4 appearing on page number 28 of this Draft Letter of Offer.
- 1.2 In case any statutory approval or other governmental approval that may be required by the Acquirer and/or PACs, is not received in time, SEBI may, if satisfied, grant an extension of time to the Acquirer and/or PACs for making payment of the consideration to the Public Shareholders whose Offer Shares have been accepted in the Open Offer, subject to such terms and conditions as may be specified by SEBI, including payment of interest, if any, in accordance with the SEBI (SAST) Regulations. In addition, where any statutory approval extends to some but not all of the Public Shareholders, the Acquirer and/or PACs shall have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Open Offer.
- 1.3 To the best of knowledge of the Acquirer and PACs, except as set out above, there are no other statutory approvals required for the consummation of the Underlying Transaction and the Open Offer. If any other statutory or governmental approval(s) are required or become applicable prior to completion of the Open Offer, the Underlying Transaction and the Open Offer would also be subject to such other statutory or other governmental approval(s) and the Acquirer and/or the PACs shall make the necessary applications for such other approvals.
- 1.4 The information contained in this Draft Letter of Offer is as of date of this Draft Letter of Offer unless specified otherwise. The Acquirer, PACs and the Manager are under no obligation to update the information contained herein at any time after the date of this Draft Letter of Offer.

2. Risks relating to the Open Offer

2.1 The Equity Shares tendered in the Offer will be held in trust by the Registrar to the Offer/ Clearing Corporation, on behalf of the Public Shareholders who have tendered their Equity Shares until the completion of the formalities of this Offer and the Public Shareholders who have tendered their Equity Shares will not be able to trade in such Equity Shares held in trust by the Clearing Corporation during such period, even if the acceptance of the Equity Shares in this Offer and/or dispatch of payment consideration are delayed. Further, during such period, there could be fluctuations in the market price of the Equity Shares that

may adversely impact the Public Shareholders who have tendered their Equity Shares in this Offer. Accordingly, the Acquirer and PACs makes no assurance with respect to the market price of the Equity Shares and disclaims any responsibility with respect to any decision by any Public Shareholder on whether or not to participate in the Offer. It is understood that the Public Shareholders will be solely responsible for their decisions regarding their participation in this Offer.

- 2.2 The Offer is an Open Offer under the SEBI (SAST) Regulations to acquire up to 6,90,84,020 (Six Crores Ninety Lakhs Eighty-Four Thousand and Twenty) Equity Shares representing 25.19% (Twenty Five point One Nine Percent) of the Expanded Equity Share Capital, from the Public Shareholders. As per SEBI (SAST) Regulations, the open offer under regulation 7 of the Takeover Regulations shall be for at least 26% of the total shares of the Target Company, as of 10th working day from the closure of the Tendering Period. However, the Public Shareholding of the Target Company is 25.19%, and therefore, the Offer Shares (i.e. 6,90,84,020 Equity Shares) represent 25.19% of the fully paid-up Expanded Equity Share Capital of the Target Company.
- 2.3 In the event that either: (a) there is any litigation leading to a stay/injunction on the Open Offer or that restricts/restrains the Acquirer/PACs from performing its obligations hereunder; or (b) SEBI instructs the Acquirer/PACs not to proceed with the Open Offer, then the Open Offer process may be delayed beyond the schedule of activities indicated in this Draft Letter of Offer or may be withdrawn in terms of Regulation 23 of the SEBI (SAST) Regulations. In the event of a withdrawal of the Offer, the Acquirer (through the Manager to the Offer) shall, within 2 (two) Working Days of such withdrawal, make a public announcement of such withdrawal, in the same newspapers in which the DPS had appeared, stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.
- 2.4 This Offer is subject to provisions of SEBI (SAST) Regulations and in cases of any non-compliance or delayed compliance with any of the provisions of SEBI (SAST) Regulations, the Acquirer and the PACs shall be unable to act upon the acquisition of Equity Shares under the Offer.
- 2.5 Public Shareholders who have lodged their acceptance to this Open Offer are not entitled to withdraw such acceptance during the Tendering Period, even if the acceptance of their Equity Shares in this Open Offer and payment of consideration are delayed.
- 2.6 This Draft Letter of Offer has not been filed, registered or approved in any jurisdiction outside India. Recipients of this Draft Letter of Offer who are resident outside India should inform themselves of and observe any applicable legal requirements. This Open Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to the applicable laws or regulations or would subject the Acquirer, the PACs or the Manager to the Open Offer to any new or additional registration requirements. This is not an offer for sale, or a solicitation of an offer to buy in, any foreign jurisdictions covered under the 'General Disclaimer' clause appearing on page 9 of this Draft Letter of Offer, and cannot be accepted by any means or instrumentality from within any such foreign jurisdictions.
- 2.7 All Public Shareholders, including non-resident holders of Equity Shares, must obtain all requisite approvals required, if any, to tender their Equity Shares in the Offer (including without limitation, approval from the RBI (as defined below), if applicable and submit copies of such approvals, along with the other documents required for accepting this Offer. In the event that copies of such approvals are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered in this Offer.

Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit copies of such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Equity Shares, along with the other documents required to be submitted to accept this Offer. In the event, copies of such approvals are not submitted, the Acquirer reserves the right to reject such Equity Shares.

- 2.8 The Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability pursuant to this Open Offer, and in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirer, the PACs and the Manager to the Open Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this Draft Letter of Offer.
- 2.9 The Acquirer and PACs and the Manager to the Offer accept no responsibility for statements made otherwise than in the Public Announcement, the DPS, this Draft Letter of Offer, the Letter of Offer, or in any corrigendum (if issued) or any other materials issued by or at the instance of the Acquirer and PACs and Manager to the Offer in relation to the Offer, and anyone or any person placing reliance on any other source of information (not released by the Acquirer and PACs or the Manager to the Offer) in relation to the Offer will be doing so at his/her/its own risk.
- 2.10 This Offer is subject to completion risks as would be applicable to similar transactions.

3. Risks involved in associating with the Acquirer and PACs

- 3.1 The information pertaining to the Target Company contained in the Public Announcement or the Detailed Public Statement, the Draft Letter of Offer or any other advertisement/publications/corrigendum made in connection with the Open Offer has been compiled from information published or provided by the Target Company, as the case may be, or publicly available sources which has not been independently verified by the Acquirer or the PACs or the Manager to the Offer. The Acquirer, the PACs and the Manager to the Open Offer do not accept any responsibility with respect to such information relating to the Target Company. Any person placing reliance on any other source of information (not released by the Acquirer, the PACs, or the Manager to the Open Offer) would be doing so at its/his/her own risk.
- 3.2 None of the Acquirer, the PACs, the Manager or the Registrar to the Offer accepts any responsibility for any loss of documents during transit (including but not limited to Open Offer acceptance forms, copies of delivery instruction slips, etc.), and Public Shareholders are advised to adequately safeguard their interest in this regard.
- 3.3 The Acquirer and the PACs make no assurance with respect to their investment/divestment decisions relating to its proposed shareholding in the Target Company.
- 3.4 None of the Acquirer and the PACs make any assurance with respect to the financial performance of the Target Company or the continuance of past trends in the financial performance of the Target Company nor do they make any assurance with respect to the market price of the Equity Shares before, during or after the Offer. Each of the Acquirer and the PACs expressly disclaim any responsibility or obligation of any kind (except as required under applicable law) with respect to any decision by any Public Shareholder on whether to participate or not in this Open Offer.

- 3.5 It is understood that the Public Shareholders will be solely responsible for their decisions regarding the participation in this Open Offer. None of the Acquirer, the PACs nor the Manager to the Offer makes any assurance with respect to the market price of the Equity Shares before the commencement of the Offer, during the period that the Offer is open and upon completion of the Offer and each of them disclaims any responsibility with respect to any decision by the Public Shareholders on whether or not to participate in the Offer.
- 3.6 There can be no assurance that the Acquirer and PACs shall successfully implement strategies in the Target Company and achieve profitability.
- 3.7 There is no intent of the Acquirer and PACs to delist the equity shares of Target Company from the stock exchange. As per Regulation 38 of the SEBI (LODR) Regulations read with Rule 19A of the SCRR, the Target Company is required to maintain at least 25% (Twenty Five percent) public shareholding, as determined in accordance with the SCRR, on a continuous basis for listing. Pursuant to completion of this Open Offer and presuming full acceptance in the Open Offer, or consequent upon conversion of OFCDs to the Acquirer, if shareholding of the Public Shareholders falls below the minimum public shareholding as per Rule 19A of the Securities Contract (Regulation) Rules, 1957 read with Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the Acquirer and PACs have undertaken that they shall ensure compliance with the minimum public shareholding requirements in such manner and timelines prescribed under applicable law. Any failure to comply with the conditions of aforesaid regulations could have an adverse effect on the price and tradability of Equity Shares of the Target Company.

DISCLAIMER FOR PERSONS IN OTHER FOREIGN COUNTRIES

This Draft Letter of Offer has not been filed, registered or approved in any jurisdiction outside India. Recipients of this Draft Letter of Offer resident in jurisdictions outside India should inform themselves of and observe any applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to the applicable laws or regulations or would subject the Acquirer or the Manager to the Offer to any new or additional registration requirements. This Draft Letter of Offer does not in any way constitute an offer to purchase or an invitation to sell, any securities in any jurisdiction in which such offer or invitation is not authorized or to any person to whom it is unlawful to make such offer or solicitation.

CURRENCY OF PRESENTATION

In this Draft Letter of Offer, any discrepancy in any table between the total and sums of the amounts listed are due to rounding off and/or regrouping.

In this Draft Letter of Offer, all references to "₹", or "Rupees", or "Rs." or INR are references to Indian Rupees, the official currency of India.

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1. KEY DEFINITIONS

Particulars	Details/Definitions
Acquirer	Findoc Finvest Private Limited (CIN: U65910CH1995PTC016409), a Private Limited Company incorporated on May 15, 1995 under the name of Aujla Finvest Private Limited. The name of the company has been changed to Findoc Finvest Private Limited w.e.f. 7 th January, 2016. Registered office of Acquirers is located at SCO No. 210-211, Sector 34-A, Chandigarh.
Acquisition Window	As has been defined in paragraph 8.1 of Section 8 (Procedure for Acceptance and Settlement of the Open Offer) of this Draft Letter of Offer.
AOP	Association of Persons
Buying Broker	As has been defined in paragraph 8.5.3 of Section 8 (Procedure for Acceptance and Settlement of the Open Offer) of this Draft Letter of Offer.
BSE	BSE Limited
CDSL	Central Depository Services Limited
Clearing Corporation	Indian Clearing Corporation Limited
Depositories	CDSL and NSDL
Detailed Public Statement/DPS	The Detailed Public Statement dated October 13, 2022, published on behalf of the Acquirer and the PACs on October 13, 2022.
Draft Letter of Offer/ DLoF	This Draft Letter of Offer filed with SEBI pursuant to Regulation 16(1) of the SEBI (SAST) Regulations.
DSA/Debenture Subscription Agreement	Debenture Subscription Agreement (DSA) executed on February 15, 2021 between Findoc Finvest Private Limited, the then Promoters of RPIL and RPIL for subscription of 42,00,000 (Forty Two Lakhs) OFCDs by the Acquirer.
Equity Share(s)	Equity Shares shall mean the fully paid-up equity shares having face value of $\[\]$ 1/- (Rupee One Only) each of Target Company carrying normal voting rights in the paid-up share capital of Target Company. (The Target Company vide special resolution passed on August 17, 2022 had undertaken sub-division of its equity shares whereby all the issued, subscribed and paid up equity shares of face value of $\[\]$ 10/- (Rupees Ten only) each stand sub-divided into equity shares of face value of $\[\]$ 1/- (Rupees One only) each fully paid up, without altering the aggregate amount of such capital.)
Escrow Account	 (a) Escrow Account opened with the Escrow Agent, Acquirer and Depository Participant for Escrow Shares in accordance with Regulation 17 (3)(c) of the SEBI (SAST) Regulations. (b) Escrow Account opened with the Escrow Bank (viz. Axis Bank), Acquirer and Escrow Agent for cash deposit in accordance with Regulation 17(4) of SEBI (SAST) Regulations.
Escrow Agent	Almondz Global Securities Limited incorporated under the Companies Act, 1956 and having its registered office at F-33/3 Okhla Industrial Area, Phase-II, New Delhi-110020.
Escrow Shares	Escrow Shares as specified under Para 6.2.3 of Section 6.2 (Financial Arrangements) appearing on page number 25 of this Draft Letter of Offer.
Existing Equity Share Capital	"Existing Equity Share Capital" shall mean 25,72,93,840 (Twenty-Five Crores Seventy-Two Lakhs Ninety Three Thousand Eight Hundred And Forty) fully paid up Equity Shares having face value of ₹ 1/- (Rupee One Only) each of Target Company. Out of the Existing Equity Share Capital, 1,28,64,690 Equity Shares are pending for listing/trading approval by BSE Limited.

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Expanded Equity Share Capital	"Expanded Equity Share Capital" shall represent and mean aggregate of Existing Equity Share Capital and equity shares proposed to be allotted upon conversion of OFCDs {i.e. Expanded Equity Share Capital shall be 27,42,07,700 Equity Shares = (Existing 25,72,93,840 Equity Shares having face value of ₹ 1/- each + 1,69,13,860 Equity Shares which are allotted upon conversion of OFCDs).
FEMA	Foreign Exchange Management Act, 1999, as amended
FIIs	Erstwhile Foreign Institutional Investor(s), as defined under Section 2(1)(f) of the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995, as amended.
FIPB	Erstwhile Foreign Investment Promotion Board or the Foreign Investment Facilitation Portal, and which shall include the erstwhile Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India, and which shall include the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry, Government of India
FPIs	Foreign Portfolio Investor(s), as defined under Regulation 2(1)(j) of the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2019, as amended
GAAR	General Anti Avoidance Rule
HUF	Hindu Undivided Family
Identified Date	The date falling on the 10 th Working Day prior to the commencement of the Tendering Period
IncomeTaxAct/ITAct	The Income Tax Act, 1961, as amended by the Finance Act, 2020.
KRA	KYC Registration Agency
Letter of Offer/LoF	The letter of offer duly incorporating SEBI's comments, other relevant updates and including the Form of Acceptance-cum- Acknowledgement, which shall be dispatched to the Public Shareholders of the Target Company.
MAT	Minimum Alternate Tax
Manager/Manager to the Open Offer/ Manager to the Offer	Almondz Global Securities Limited, a SEBI Registered Merchant Banker having Registration Number as INM000000834
Newspapers	Business Standard (English - all editions), Business Standard (Hindi – all editions), Navshakti (Marathi language), being the newspapers wherein the Detailed Public Statement was published on behalf of the Acquirer and PACs on October 13, 2022.
NOC	No Objection Certificate
NRIs	Non-resident Indians
NSDL	National Securities Depository Limited
NSE	National Stock Exchange of India Limited
Offer/Open Offer	Open offer being made by the Acquirer and the PACs to the Public Shareholders of the Target Company to acquire upto 6,90,84,020 (Six Crores Ninety Lakhs Eighty-Four Thousand and Twenty Only) Equity Shares representing 25.19% (Twenty Five point One Nine Percent) of the Expanded Equity Share Capital, at the Offer Price (i.e., at a price of ₹42.90/- (Rupees Forty Two and Ninety paise Only) per Equity Share.
Offer Period	Shall have the same meaning ascribed to it in the SEBI (SAST) Regulations
Offer Price	₹ 42.90/- (Rupees Forty Two and Ninety paise Only) per Equity Share
Offer Shares	6,90,84,020 (Six Crores Ninety Lakhs Eighty-Four Thousand and Twenty Only) Equity Shares representing 25.19% (Twenty Five point One Nine Percent)of the Expanded Equity Share Capital of Target Company.

Particulars	Details/Definitions
Offer Size/Maximum Consideration	₹ 296,37,04,458/- (Rupees Two Hundred Ninety Six Crores Thirty Seven Lakhs Four Thousand Four Hundred And Fifty Eight Only), being the maximum consideration payable under this Open Offer assuming full acceptance.
OCBs	Overseas Corporate Bodies
PA/Public Announcement	The public announcement dated October 6, 2022 issued by the Manager on behalf of the Acquirer and the PACs, in connection with the Open Offer.
Persons Acting in Concert/ PACs	PAC 1 and PAC 2, collectively
PAC 1	Mr. Hemant Sood, S/o Mr. Lokinder Sood, resident of House No. 175-I Block, Near KIPPS Market, Sarabha Nagar, Ludhiana-141001
PAC 2	Mrs. Sonia Aggarwal, W/o Mr. Chander Shekhar, resident of House No. 11, Din Dayal Upadhay Nagar, Jalandhar, Punjab-144001.
PAN	Permanent Account Number
Promoter and Promoter Group	Present promoter & promoter group of the Target Company viz. Mr. Sanjeev Arora & family viz. Mr. Sanjeev Arora, Mr. Kavya Arora, Ms. Sandhya Arora, Ms. Ketki Arora, Sanjeev Arora HUF, Ms. Guneet Arora, Aria Arora, Femella Fashions Limited and promoter group entity viz. Findoc Finvest Private Limited (Acquirer)
Public Shareholders	Shall mean all the equity shareholders of Target Company who are eligible to tender their shares in Open Offer, excluding (i) Promoters, and members of the promoter group of Target Company, and (ii) Acquirer and PACs.
RBI	Reserve Bank of India
Registrar/Registrar to the Open Offer/ Registrar to the Offer	Skyline Financial Services Private Limited, having office at D-153-A, First Floor, Okhla Industrial Area, Phase-I, New Delhi-110020.
RPIL	Ritesh Properties and Industries Limited
RTGS	Real Time Gross Settlement
SCRR	Securities Contracts (Regulation) Rules, 1957, as amended
SEBI	Securities and Exchange Board of India
SEBI Act	Securities and Exchange Board of India Act, 1992, as amended
SEBI (LODR) Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended
SEBI (SAST) Regulations/ Takeover Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended.
STT	Securities Transaction Tax
Stock Exchange	BSE Limited
Target/Target Company	Ritesh Properties and Industries Limited
Tendering Period	The 10 (ten) Working Days period from December 1, 2022 to December 14, 2022 within which the Public Shareholders may tender their Equity Shares in acceptance of the Open Offer
UCC	Unique Client Code
Voting Share Capital	The fully diluted voting share capital of Target Company
Working Day(s)	Shall have the same meaning ascribed to it in the SEBI (SAST) Regulations his Droft Letter of Offer, but not defined begin upless the context otherwise

^{*} All capitalized terms used in this Draft Letter of Offer, but not defined herein unless the context otherwise required, shall have the same meanings ascribed thereto in, PA, DPS and the SEBI (SAST) Regulations

2. DISCLAIMER CLAUSE

IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF THE DRAFT LETTEROF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE SEBI (SAST) REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF THE TARGET COMPANY TO TAKE AN INFORMED DECISION WITH REGARD TO THE OPEN OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRER, THE PACS OR THE TARGET COMPANY WHOSE SHARES/CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THIS DRAFT LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE THE ACQUIRER AND THE PACS ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS DRAFT LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT THE ACQUIRER AND THE PACS DULY DISCHARGE THEIR RESPONSIBILITIES ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER, ALMONDZ GLOBAL SECURITIES LIMITED, HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED OCTOBER 20, 2022, TO SEBI ACCORDANCE WITH THE SEBI (SAST) REGULATIONS AND SUBSEQUENT AMENDMENTS THEREOF. THE FILING OF THIS DRAFT LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRER AND THE PACS FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OPEN OFFER.

General Disclaimer

Neither the publication of the Detailed Public Statement nor the delivery of the Letter of Offer, under any circumstances, create any implication that there has been no change in the affairs of the Target Company, the Acquirer, the PACs and any persons deemed to be acting in concert with the Acquirer, since the date hereof or that the information contained herein is correct as at any time subsequent to this date. It is not to be implied that the Acquirer, the PACs, or any persons acting in concert with the Acquirer, are under any obligation to update the information contained herein at any time after this date.

No action has been or will be taken to permit this Offer in any jurisdiction where action would be required for that purpose. The Letter of Offer shall be dispatched to all Public Shareholders whose name appears on the register of members of the Target Company, at their stated address, as of the Identified Date. However, receipt of the Letter of Offer by any Shareholder in a jurisdiction in which it would be illegal to make this Offer, or where making this Offer would require any action to be taken (including, but not restricted to, registration of the Detailed Public Statement and/or the Letter of Offer under any local securities laws), shall not be treated by such Public Shareholder as an offer being made to them and shall be construed by them as being sent for information purposes only.

Persons in possession of the Detailed Public Statement and /or the Letter of Offer are required to inform themselves of any relevant restrictions. Any Public Shareholder who tenders his, her or its Equity Shares in this Offer shall be deemed to have declared, represented, warranted and agreed that he, she or it is authorized under the provisions of any applicable local laws, rules, regulations and statutes to participate in this Offer.

3. DETAILS OF THE OPEN OFFER

3.1 Background to the Open Offer

- 3.1.1 This Offer, being a mandatory open offer is being made by the Acquirer to the Public Shareholders of the Target Company in accordance with Regulation 3(2) of the Takeover Regulations.
- 3.1.2 The Offer Price will be payable in cash by the Acquirer and/or the PAC(s), in accordance with the provisions of Regulation 9(1)(a) of SEBI (SAST) Regulations.
- 3.1.3 Event which triggered the Open Offer ("Underlying Transaction") is:

	Details of underlying transactions							
Type of Transaction (direct/ indirect)	ransaction Transaction rights acquired/ direct/ (Agreement/ proposed to be adirect) Allotment/ acquired		rights acquired/ proposed to be acquired / Consideration for shares / Voting Rights		Mode of payment (Cash/securities)	Regulation which has triggered		
	market purchase)	Number	% vis a vis total equity/ voting capital*	(VR) acquired (₹ in lakhs)				
Direct	Conversion of OFCDs	1,69,13,860 Equity Shares*	6.17%**	There is no fresh consideration payable/paid by the Acquirer as the current allotment of Equity Shares shall be made pursuant to conversion of OFCDs.		Regulation 3 (2)		

^{*} These Equity Shares shall be kept in Escrow Account and the Acquirer shall not exercise any voting rights till the expiry of offer period.

3.1.4 (i) Acquirer alongwith PACs had executed Share Purchase Agreement on February 15, 2021 to acquire 30,41,245 equity shares having face value of ₹ 10/- each representing 26.24% of the then paid up share capital of Target Company followed by release of public announcement and detailed public statement as per SEBI (SAST) Regulations. The tender period closed on June 23, 2021. Under the said open offer, Nil shares were tendered by the Public Shareholders and thus the open offer process was duly completed on July 6, 2021.

After consummation of above open offer in July, 2021, the Acquirer was classified as part of promoter group in the Target Company. In addition to the above Share Purchase Agreement, the Acquirer had also executed Debenture Subscription Agreement on February 15, 2021 wherein Acquirer had subscribed for 42,00,000 OFCDs convertible into equal number of equity shares of the face value of ₹ 10/- each. The Target Company allotted these OFCDs on April 8, 2021. The summary of material terms attached to OFCDs, are mentioned herein below:

^{**}This percentage is calculated on the Expanded Equity Share Capital of the Target Company.

	,				
OFCDs	o% Unlisted Unsecured Optionally Fully Convertible Debenture				
Issue price	42,00,000 (Forty Two Lakh) Optionally Fully Convertible				
_	Debentures of the face value of ₹ 10/- (Rupees Ten Only) each to				
	be issued on private placement basis at an issue price of ₹ 22/-				
	(Rupees Twenty Two Only) each i.e. at a premium of ₹ 12/-				
	(Rupees Twelve Only) per OFCD.				
Conversion Ratio	One OFCD will be converted into one equity share of ₹ 10/-* of				
	Target Company at the option of OFCD holder.				
Date of allotment	April 8, 2021				
Applicable Rate of Interest and	o% (Zero percent).				
Interest Payment Date	* *				
Conversion Period/ Tenure	Any time after 6 months but on or before 18 months from the				
·	date of allotment of OFCD ("Conversion Period"). Provided that				
	Conversion Period shall end immediately on receipt of any				
	written notice earlier than 18 months from subscriber/holder of				
	OFCD intending not to convert OFCD but in any case not before				
	6 months from the date of allotment of OFCD.				
Redemption	In case OFCD are not converted during the Conversion Period				
_	then OFCD shall be redeemed, immediately after the expiry of				
	Conversion Period, at an issue price of ₹ 22/- (Rupees Twenty				
	Two Only).				

*the Target Company has undertaken sub-division of its Equity Shares whereby all the issued, subscribed and paid up Equity Shares of face value of ₹ 10/- (Rupees Ten only) each of the Company stand sub-divided into Equity Shares of face value of ₹ 1/- (Rupees One only) each fully paid up, without altering the aggregate amount of such capital.

- (ii) Out of total 42,00,000 OFCDs, the Acquirer had already exercised conversion option of 12,22,145 OFCDs into equity shares in January, 2022 and 12,86,469 OFCDs into equity shares in May, 2022 aggregating to 25,08,614 equity shares. The conversion option of balance 16,91,386 OFCDs has been exercised by the Acquirer on October 6, 2022. In between, the Target Company has also undertaken sub-division of its Equity Shares whereby all the issued, subscribed and paid up Equity Shares of face value of ₹ 10/- (Rupees Ten only) each of the Company stand sub-divided into Equity Shares of face value of ₹ 1/- (Rupees One only) each fully paid up, without altering the aggregate amount of such capital. Therefore, post sub-division of Equity Shares, the Acquirer got entitled to get 1,69,13,860 Equity Shares of the face value of ₹ 1/- (Rupees One only) each, against balance 16,91,386 OFCDs, representing 6.17% of the Expanded Equity Share Capital of the Target Company.
- (iii) Given that the Acquirer has already acquired 12,86,469 equity shares of the face value of ₹ 10/- (Rupees Ten only) each upon conversion of equal number of OFCDs during this financial year 2022-23, therefore, the total acquisition of equity shares, after the current allotment of 1,69,13,860 Equity Shares of the face value of ₹ 1/- (Rupees One only) each, has become 10.86% of the Expanded Equity Share Capital of Target Company, hence, triggered the requirement for giving mandatory Open Offer under Regulation 3(2) of SEBI (SAST) Regulations.
- (iv) The Acquirer has made the Offer in accordance with the Regulation 3(2) of the Takeover Regulations vide the PA dated October 06, 2022 to all the Public Shareholders of the Target Company for the acquisition of 6,90,84,020 (Six Crores Ninety Lakhs Eighty Four Thousand Twenty) Equity Shares of the face value of ₹ 1/-(Rupees One Only) each representing 25.19% (Twenty Five point One Nine Percent) of Expanded Equity Share Capital of Target Company at the "Offer Price" of ₹ 42.90/- (Rupees Forty Two and Ninety Paise Only) per Equity Share payable in cash/cash equivalent (including bank transfer) and subject to the terms and conditions set out in this DPS and the Letter of Offer("LOF") to be issued in accordance with SEBI (SAST) Regulations.
- (v) The Offer is being made to all the Public Shareholders of the Target Company. The Equity Shares of the Target Company under the Offer will be acquired by Acquirers along with PAC's as fully paid-up, free from any lien, charges, and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.

- (vi) The Offer is neither conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the Takeover Regulations nor it is a competing offer in terms of Regulation 20 of the Takeover Regulations. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of equity shares of the Target Company. Also, there is no differential pricing in this Offer as all the Equity Shares of the Target Company are fully paid-up.
- (vii) There is no intent of the Acquirer and PACs to delist the equity shares of Target Company from the stock exchange. Pursuant to completion of this Open Offer, and presuming full acceptance by the public shareholders, if the shareholding of the Public Shareholders falls below the minimum public shareholding as per Rule 19A of the Securities Contract (Regulation) Rules, 1957 read with Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the Acquirer and PACs have undertaken that they shall ensure compliance with the minimum public shareholding requirements in such manner and timelines prescribed under applicable law.
- (viii) To the extent required and to optimize the value of all the shareholders, the Acquirer may subject to applicable shareholders' consent, enter into any compromise or arrangement, reconstruction, restructuring, merger, amalgamation, rationalizing and/or streamlining of various operations, assets, liabilities, investments, businesses or otherwise of the Target Company. Notwithstanding, the Board of Directors of the Target Company will take appropriate decisions in these matters in line with the requirements of the business and opportunities from time to time.
- (ix) In terms of Regulation 25(2) of the Takeover Regulations, the Acquirer does not currently have any intention to alienate, restructure, dispose-off or otherwise encumber any assets of Target Company in the succeeding two years from the completion of this Offer, except in the ordinary course of business and other than as already agreed, disclosed and / or publicly announced by Target Company. Notwithstanding anything contained herein and except with the prior approval of the shareholders of Target Company through a special resolution, passed by way of postal ballot, the Acquirer undertakes that it will not restructure, sell, lease, dispose-off or otherwise encumber any substantial assets of Target Company other than in the ordinary course of business and other than as already agreed, disclosed and/or publicly announced by Target Company.
- (x) As per Regulations 26(6) and 26(7) of the SEBI (SAST) Regulations, the board of directors of the Target Company is required to constitute a committee of independent directors, to provide its written reasoned recommendation on the Offer, to the Public Shareholders of the Target Company and such recommendation shall be published at least 2 (Two) Working Days before the commencement of the Tendering Period, in the same newspapers where the DPS was published.

3.2. Details of the proposed Offer

- 3.2.1 The Public Announcement to the Public Shareholders of Target Company was issued on October 6, 2022 by the Manager to the Offer, for and on behalf of the Acquirer and the PACs. A copy of the PA was filed with BSE Limited; SEBI and mailed/sent to the Target Company on October 6, 2022. The Public Announcement was made in accordance with Regulation 3(2) read with other applicable regulations of SEBI (SAST) Regulations.
- 3.2.2 Subsequently, in accordance with Regulations 13(4), 14(3) and 15(2) of the SEBI (SAST) Regulation, the Detailed Public Statement was published on October 13, 2022 in the following publications:

Newspaper	Language	Editions
Business Standard	English	All
Business Standard	Hindi	All
Navshakti	Marathi	Mumbai

3.2.3 A copy of the Detailed Public Statement was sent/emailed through the Manager to the Offer to: (i) SEBI; (ii) BSE; and (iii) the Target Company on October 13, 2022.

- 3.2.4 A copy of the Public Announcement and the Detailed Public Statement is also available on the website of SEBI (www.sebi.gov.in).
- 3.2.5 This Open Offer is made to all the Public Shareholders of the Target Company for the acquisition of 6,90,84,020 (Six Crores Ninety Lakhs Eighty-Four Thousand And Twenty) Equity Shares ("Open Offer Shares") of the face value of ₹ 1/- each, representing 25.19% of Expanded Equity Share Capital of the Target Company at the "Offer Price" of ₹ 42.90/- (Rupees Forty Two and Ninety paise Only) per Equity Share payable in cash/cash equivalent (including bank transfer) and subject to the terms and conditions set out in the Public Announcement, Detailed Public Statement and the Draft Letter of Offer ("DLOF") in accordance with SEBI (SAST) Regulations.
- 3.2.6 The Offer Price has been arrived at, in accordance with Regulation 8 of the SEBI (SAST) Regulations. Assuming full acceptance of the Open Offer, the total consideration payable by the Acquirer and the PACs in accordance with the SEBI (SAST) Regulations will be ₹ 296,37,04,458 (Rupees Two Hundred Ninety Six Crores Thirty Seven Lakhs and Four Thousand Four Hundred Fifty Eight Only.
- 3.2.7 The Offer Price is payable in cash/cash equivalent (including bank transfer) by the Acquirer and PACs in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
- 3.2.8 Since the acquisition is for maximum of 6,90,84,020 (Six Crores Ninety Lakhs Eighty-Four Thousand And Twenty Only) Equity Shares ("Open Offer Shares") of the face value of ₹ 1/each, representing 25.19% of Expanded Equity Share Capital, the Equity Shares will be accepted to this extent only in consultation with the Managertothe Open Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that the acquisition of Equity Shares from a Public Shareholder shall not be less than the minimum marketable lot, or the entire holding if it is less than the marketable lot. The marketable lot for the Equity Shares for the purpose of this Offer shall be 1 (One) only. In case of any practical issues, resulting out of rounding-off of Equity Shares or otherwise, the Acquirer and the PACs will have the authority to decide such final allocation in consultation with Manager to the Offer with respect to such rounding-off or any excess of Equity Shares or any shortage of Equity Shares.
- 3.2.9 As on the date of this Draft Letter of Offer, there are no: (a) partly paid-up Equity Shares; and/or (b) outstanding convertible securities; and/or (c) warrants issued by the Target Company.
- 3.2.10 There is no differential pricing in this Offer.
- 3.2.11 This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 3.2.12 The Offer is not conditional on any minimum level of acceptance by the Public Shareholders in terms of Regulation 19 of the SEBI (SAST) Regulations.
- 3.2.13 The Acquirer and the PACs have not acquired any Equity Shares of the Target Company between the date of the PA (i.e. October 6, 2022) and the date of this DLOF.
- 3.2.14 The Equity Shares of the Target Company to be acquired, pursuant to the Offer, shall be free from all liens, charges, and encumbrances and together with all rights attached thereto, including the rights to all dividends or other distributions hereinafter declared, made or paid. The Equity Shares that are subject to any charge, lien or encumbrance are liable to be rejected in the Offer.
- 3.2.15 As on the date of this Draft Letter of Offer, to the best of the knowledge of the Acquirer and the PACs, other than as set out in Para 7.4 (Statutory and Other Approvals) of Section 7 (Terms and

Conditions of the Open Offer) of this Draft Letter of Offer below, there are no statutory approvals required by the Acquirer and/or the PACs to complete this Open Offer. There are no other conditions in the underlying agreement viz. DSA dated February 15, 2021 meeting of which are outside the reasonable control of the Acquirer or the PACs, and in view of which the Offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations. However, in case any further statutory approvals are required by the Acquirer and/or the PACs at a later date before closure of the Tendering Period, this Open Offer shall be subject to such statutory approvals and the Acquirer and/or the PACs shall make the necessary applications for such statutory approvals.

- 3.2.16 The Manager to the Offer, does not hold any Equity Shares in the Target Company as on the date of this Draft Letter of Offer except in the capacity of Escrow Agent and Depository Participant for the Open Offer, the Manager to the Offer is not related to the Acquirer or the PACs and the Target Company in any manner whatsoever. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the Equity Shares of the Target Company during the Offer Period.
- 3.2.17 The Acquirer has appointed Almondz Global Securities Limited as the Manager to the Offer in terms of Regulation 12 of the SEBI (SAST) Regulations.

3.3 Object of the acquisition/Offer

This is mandatorily triggered Open Offer on exercising of conversion of OFCDs by the Acquirer under Regulation 3(2) of SEBI(SAST) Regulations. Consequent to this and presuming that the Offer gets response from Public Shareholder(s), shareholding of Acquirer in the Target Company will get increase to that level.

Following the completion of the Underlying Transaction, the Acquirer intends to support the management of the Target Company in their efforts towards the sustained growth of the Target Company for long term.

The Acquirer does not currently have any intention to alienate, restructure, dispose-off or otherwise encumber any assets of Target Company in the succeeding two years from the completion of this Offer, except in the ordinary course of business and other than as already agreed, disclosed and / or publicly announced by Target Company. Notwithstanding anything contained herein and except with the prior approval of the shareholders of Target Company through a special resolution, passed by way of postal ballot, the Acquirer undertakes that it will not restructure, sell, lease, dispose-off or otherwise encumber any substantial assets of Target Company other than in the ordinary course of business and other than as already agreed, disclosed and/or publicly announced by Target Company.

3.4. Shareholding and Acquisition details

3.4.1 The current and proposed shareholding of the Acquirer and the PACs in the Target Company and the details of their acquisition are as follows:

Details	Acquirer		PAC 1		PAC 2	
	Number	%age	Number	%age	Number	%age
Shareholding as on the PA date*	8,50,58,590	33.06%	Nil	Nil	Nil	Nil
Shares acquired between the PA date and the DPS date	1,69,13,860	6.17%**	Nil	Nil	Nil	Nil
Shares acquired between the DPS date and the DLoF date	Nil	Nil	Nil	Nil	Nil	Nil

Shares acquired between the DLoF and LoF date	[•]	[•]	[•]	[•]	[•]	[•]
Post Offer shareholding (on diluted basis as on 10 th working day after closing of tendering period)		37.19%**	Nil	Nil	Nil	Nil

^{*} PACs do not hold any equity shares in the Target Company.

- 3.4.2 The equity shares (1,69,13,860) so acquired by the Acquirer upon conversion of OFCDs are kept in an Escrow Account on which Acquirer is not entitled to exercise any voting rights till the completion of Open Offer.
- 3.4.3 The share capital structure of the Target Company is as under:

	After conversion of OFCDs and before Open Offer				Post	Open Offer*
	No. of shares	%age of total	No. of shares	%age of total		
Promoter (Mr. Sanjeev Arora, his family members and entities controlled/owned by him & his family)	10,31,51,230	37.62%	10,31,51,230	37.62%		
Acquirer - Findoc Finvest Pvt. Ltd. (Part of Promoter Group)	10,19,72,450	37.19%	17,10,56,470	62.38%		
Sub-Total (Promoter/ Promoter Group)	20,51,23,680	74.81%	27,42,07,700	100.00%		
Public	6,90,84,020	25.19%	-	-		
Total	27,42,07,700	100.00%	27,42,07,700	100.00%		

^{*}Assuming full acceptance of equity shares under this Open Offer.

4. BACKGROUND OF THE ACQUIRER AND THE PACS

4.1. Details about Acquirer

- 4.1.1 Findoc Finvest Private Limited is a private limited company incorporated on May 15, 1995 under the name and style of Aujla Finvest Private Limited. The name of the company has been changed to Findoc Finvest Private Limited w.e.f. 7th January, 2016 having its registered office at SCO No. 210-211, Sector 34-A, Chandigarh, Tel.No.: 0161-4155055, Email id: nbfc@myfindoc.com. The corporate office is located at 4th Floor, Kartar Bhawan, Near PAU gate No. 1, Ferozepur Road, Ludhiana-141001, Punjab. The company is registered as non-deposit taking Non-Banking Finance Company with Reserve Bank of India ("RBI") since April 15, 2000. Since, name of FFPL was changed from Aujla Finvest Private Limited to its existing name i.e. Findoc Finvest Private Limited, therefore, a fresh registration certificate was issued by RBI on February 08, 2016. FFPL is engaged in the activities related to providing loan including personal loans, loan against shares, loan against property and investment in securities.
- 4.1.2 The present authorized share capital of the Acquirer is 49,50,000 equity shares of ₹ 10/- each aggregating ₹ 495.00 lakhs. The issued, subscribed & paid up capital of the Acquirer is 8,79,148

^{**} this percentage is calculated on the Expanded Equity Share Capital of the Target Company.

- equity shares of ₹10/- each aggregating to ₹87.9148 lakhs. The networth of the company as on June 30, 2022 is ₹13582.31 lakhs.
- 4.1.3 FFPL is part of Findoc group of companies promoted by Mr. Hemant Sood.
- 4.1.4 FFPL has been promoted by Mr. Hemant Sood & Mrs. Sonia Aggarwal having following shareholding:

Name of Shareholder	Shareholder's category	Number of equity shares held	%oftotalpaidup capital
Mr. Hemant Sood	Promoter	4,39,574	50
Mrs. Sonia Aggarwal	Promoter	4,39,574	50
Total		8,79,148	100%

4.1.5 The details of present board of directors of FFPL are as under: -

Name of Director	DIN	Qualification & experience	%of shareholding	Date of appointment
Mr. Hemant Sood	02446952	He is a first generation entrepreneur and had completed his Bachelor of Commerce from Punjab University, Chandigarh	50	21/05/2014
Mrs. Sonia Aggarwal	05346489	She is a graduate from Guru Nanak Dev University, Amritsar and has been involved with the company since incorporation.	-	21/05/2014
Mr. Nitin Shahi	02908252	He is an MBA, CFP (Certified Financial Planner), and for more than 23 years have managed different functions and domains in stock broking & fund management space.		21/08/2017

- 4.1.6 None of the directors or key employees of FFPL are director on the board of Target Company. The Acquirer viz. Findoc Finvest Private Limited is part of existing Promoter Group of the Target Company.
- 4.1.7 The securities of FFPL are not listed on any stock exchange(s).
- 4.1.8 The key financial information of FFPL is based on the financial statements for the financial years ended March 31, 2020; March 31, 2021, March 31, 2022 and provisional financial statement as on June 30, 2022, , brief details of which is as under:

(₹ in lakhs)

	3 months period ended on 30/06/2022* (Unaudited)	FY 2021-22 (Audited)	FY 2020-21 (Audited)	FY 2019-20 (Audited)
Revenue from operations	757.81	3978.49	9029.82	5511.99
Other Income	0.41	67.36	25.85	0.07
Total Revenue	758.22	4045.85	9055.67	5512.06
Total Expenditure	27.63	1614.86	927.69	1102.62

Profit before Depreciation, Interest and Tax	730.65	3501.71	8333.31	4905.47
Interest	0.07	1066.03	205.33	496.03
Depreciation	-	4.69	-	-
Profit before tax	730.58	2430.99	8127.98	4409.44
Provision for tax	-	636.31	2061.63	1150.84
Profit after Tax	730.58	1794.67	6066.35	3258.60
Balance Sheet Statement				
Sources of funds				
Paid up share capital	87.91	87.91	82.62	82.62
Reserves & Surplus (excluding revaluation reserves)	13494.39	12763.81	10309.36	4243.22
Networth	13582.30	12871.72	10391.98	4325.84
Secured loans				
Unsecured loans	16607.92	19991.67	1465.22	3089.49
Deferred tax liabilities	1.12	1.12	-	-
Provision for Standard Assets	47.57	47.57	49.41	20.76
Provision for Bad Debts	639.08	639.08	641.79	232.08
Other Current Liabilities	76.42	1296.03	3340.66	2235.07
Total	30954.42	34827.20	15889.06	9903.24
Uses of funds				
Net fixed assets	8919.91	9702.07	10100.39	4534.57
Investments	10688.40	10682.17	2176.85	300.00
Net current assets	11346.11	14442.96	3611.82	5068.67
Total miscellaneous expenditure not written off	-	-	-	-
Total	30954.42	34827.20	15889.06	9903.24
Other financial data				
Earning Per Share (₹) (Basic & Diluted)	83.10	211.16	713.77	394.41
Dividend (%)	-	-	-	-
•			•	

- 4.1.9 The Acquirer has confirmed that it has not been prohibited by SEBI from dealing in securities, in terms of the provisions of Section 11B of the SEBI Act, 1992, as amended or under any other Regulation made under the SEBI Act. Further, the Acquirer, its directors and promoters have not been categorized as a willful defaulter by any bank or financial institution or consortium thereof in accordance with the guidelines on willful defaulter issued by RBI.
- 4.1.10 The Acquirer hold 8,50,58,590 equity shares of RPIL as on date and 1,69,13,860 Equity Shares as acquired by the Acquirer upon conversion of 16,91,386 OFCDs are kept in an escrow account on which Acquirer is not entitled to exercise any voting rights.
- 4.1.11 The Chartered Accountant Mr. Krishan K. Sindwani (Membership No. 088780) Partner of M/s Krishan K. Sindwani & Co., Chartered Accountants (Firm Registration No. 010254N having their office located at Flat No. 8, Mai Harkrishan Building, Bank Road, Civil Lines, Ludhiana 141001 Tel: + 0161-2440889, 2442906 Email: krishansindwaniandco@gmail.com has certified the net

worth of the Acquirer. He has also certified that the Acquirer has sufficient resources to make the fund requirement for fulfilling all the obligations under the Offer.

4.1.12 As on June 30, 2022, the Acquirer does not have any major contingent liabilities.

4.2 Persons acting in Concert (PAC 1)

- 4.2.1 Mr. Hemant Sood, aged about 43 years, S/o Mr. Lokinder Sood, resident of House No.175-I Block, Near KIPPS Market, Sarabha Nagar, Ludhiana-141001. The networth of Mr. Hemant Sood as on September 30, 2022 is ₹ 19375.29 lakhs and the same has also been certified by Mr. Abhishek Aggarwal, Proprietor of Aggarwal Abhishek & Associates (Membership No.: 551495, Firm Registration No.: 035544N) having office at B-34, 3421, Shakti Vihar, Near Bhuriwala Gurudwara, Haibowal Kalan, Ludhiana-141001; email id: ca.abhishek1993@gmail.com; Mobile No.: +91-7814244772; vide certificate dated October 6, 2022.
- 4.2.2 He is a first generation entrepreneur and had completed his Bachelor of Commerce from Punjab University, Chandigarh.
- 4.2.3 He confirms that he has not been prohibited by SEBI from dealing in securities, in terms of the provisions of Section 11B of the SEBI Act, 1992, as amended or under any other Regulation made under the SEBI Act. He also confirms that he is not categorized as a "willful defaulter" in terms of Regulation 2(1) (ze) of the SEBI (SAST) Regulations.
- 4.2.4 He further confirms that he is not declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.
- 4.2.5 He confirms that currently there are no pending litigations against him pertaining to securities market.
- 4.2.6 As on the date of this DLoF, Mr. Hemant Sood has no representation on the Board of any listed company and does not hold the position of whole-time director in any company.
- 4.2.7 As on the date of this DLoF, Mr. Hemant Sood does not hold any shares in the Target Company.

4.3 Persons acting in Concert (PAC 2)

- 4.3.1 Mrs. Sonia Aggarwal, W/o Mr. Chander Shekhar, aged about 44 years, resident of House No. 11, Din Dayal Upadhay Nagar, Jalandhar, Punjab-144001. She had completed her graduation from Guru Nanak Dev University, Amritsar. The net worth of Mrs. Sonia Aggarwal as on September 30, 2022 is ₹ 848.03 lakhs and the same has also been certified by Mr. Sahil Sehgal, Partner of Sahil Sehgal & Co. (Membership No.: 543550; Firm Registration No.: 039590N) having office at 78-E, Street No. 14, Tagore Nagar, Jalandhar, Punjab -144001, email id: casahilsehgal@gmail.com; vide certificate dated October 6, 2022.
- 4.3.2 She confirms that she has not been prohibited by SEBI from dealing in securities, in terms of the provisions of Section 11B of the SEBI Act, 1992, as amended or under any other Regulation made under the SEBI Act. She also confirms that she is not categorized as a "willful defaulter" in terms of Regulation 2(1) (ze) of the SEBI (SAST) Regulations.
- 4.3.3 She further confirms that she is not declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.
- 4.3.4 She confirms that currently there are no pending litigations against her pertaining to securities market.
- 4.3.5 As on the date of this DLoF, Mrs. Sonia Aggarwal has no representation on the Board of anylisted company and she does not hold the position of whole-time director in any company.
- 4.3.6 As on the date of this DLoF, Mrs. Sonia Aggarwal does not hold any shares in the Target Company. Mrs. Sonia Aggarwal (PAC2) is sister of Mr. Hemant Sood (PAC1).

4.4 Interest/relationship of Acquirer and PACs in the Target Company

The Acquirer viz. Findoc Finvest Private Limited is part of existing Promoter Group of the Target Company. Mr. Hemant Sood ("PAC 1") and Mrs. Sonia Aggarwal ("PAC 2") are not related to Mr. Sanjeev Arora (one of the Promoters of Target Company). However, Acquirer and PACs have existing business relationship with the Target Company and other entities promoted by Mr. Sanjeev Arora, detailed as herein below:

- 4.4.1 Ritesh Rental Private Limited, a company initially promoted by Existing Promoters of Target Company, had been acquired by Findoc Infrabiz Private Limited, a company promoted by PAC 1. At present, Findoc Infrabiz Private Limited holds 77,82,000 equity shares, Mr. Sanjeev Arora holds 3,000 equity shares and Mr. Kavya Arora holds 5,000 equity shares in Ritesh Rental Private Limited. PAC 1 also holds directorship in Ritesh Rental Private Limited;
- 4.4.2 Mr. Sanjeev Arora and Mr. Kavya Arora (promoters and directors of RPIL) are Directors in Kripra Real Estate Private Limited, a company promoted by PAC 1 and husband of PAC 2;
- 4.4.3 Target Company along with its group companies viz. Ritesh Spinning Mills Ltd., Ritesh Impex Private Ltd. & HB Fibres Ltd. entered into in a partnership deed in 2018, with Mr. Hemant Sood (Promoter/Shareholder/Director of our company) and Mr. Chander Shekhar (husband of Mrs. Sonia Aggarwal PAC 2) to develop the Finton Homes (an affordable housing project) in Ludhiana, India, which is duly approved by the appropriate authority under RERA;
- 4.4.4 Target Company, its few promoters and its group companies have their accounts in broking entities viz. Findoc Investmart Private Limited, a company promoted by PAC 1 and PAC 2 and Findoc Commodities Private Limited, a company promoted by PAC 1 and husband of PAC 2, for doing normal business transactions in securities market;
- 4.4.5 PAC 1 holds 100 equity shares (out of total paid up equity share capital of 22,22,607 equity shares) in Femella Fashions Limited, a company promoted by Mr. Sanjeev Arora and his family; and
- 4.4.6 Findoc Infrabiz Private Limited, a company promoted by PAC 1, and Mr. Sanjeev Arora each holds 50% equity shares in N.P. Blockhouse Real Estate Private Limited. Mr. Sanjeev Arora, one of the promoter of Target Company, and Mr Nitesh Garg, an employee in Findoc Investmart Pvt Ltd, also hold directorship in N.P. Blockhouse Real Estate Private Limited
- 4.4.7 The Acquirer has advanced a loan of ₹300 lakhs to Teneron Limited, an entity wherein Mr. Sanjeev Arora and Mr. Kavya Arora, promoters of Target Company, hold 19,29,995 equity shares and 1 equity share, respectively, and they also hold directorship therein.
- 4.5 **Details of the Sellers** Not Applicable

5. BACKGROUND OF THE TARGET COMPANY

- 8.1 Ritesh Properties and Industries Limited (RPIL/ Target Company) was incorporated on February 19, 1987 with the name & style of Ritesh Agro Private Limited having Directors Late. Shri. Pran Arora and Mr. Rajeev Arora. The name of the Company was changed from Ritesh Agro Private Ltd. to Ritesh Industries Private Limited on January 8, 1992. Subsequently, the name was changed to Ritesh Industries Limited on February 13, 1992 and on April 4, 2007 it was changed to Ritesh Properties and Industries Limited. The registered office of the Target Company is located at 11 / 5 B, 1st Floor, Pusa Road, New Delhi 110060. It is engaged in development of approved Integrated Industrial Park on the land situated at Ludhiana-Chandigarh Road, Ludhiana and is also engaged in business of trading of Fabrics, Real Estate, Shares, Derivatives, Options, Forex, commodities and other financial instruments.
- The Equity Shares of RPIL got listed on BSE Limited on 27/4/1994 and are frequently traded on BSE Limited as defined under SEBI (SAST) Regulations.

- The Authorized Share Capital of the Company is ₹ 28,15,00,000 (Rupees Twenty Eight Crore **5.3** Fifteen Lakh only) and paid up equity share capital of the Company is ₹ 25,72,93,840 lakhs (Rupees Twenty Five Crore Seventy Two Lakhs Ninety Three Thousand Eight Hundred and Forty Only) divided into 25,72,93,840 (Rupees Twenty Five Crore Seventy Two Lakhs Ninety Three Thousand Eight Hundred and Forty Only) Equity Shares of ₹ 1/- each. Out of the aforesaid paid-up share capital, the Target Company had applied for listing of 12,86,469 equity shares of the face value of ₹ 10/- (Rupees Ten only) on June 15, 2022. While listing/ trading approval for the aforesaid 12,86,469 equity shares was under process, the Target Company vide special resolution passed on August 17, 2022 had undertaken sub-division of its equity shares whereby all the issued, subscribed and paid up equity shares of face value of ₹ 10/- (Rupees Ten only) each stand sub-divided into equity shares of face value of ₹ 1/- (Rupees One only) each fully paid up. Thereafter, the Target Company was directed by the stock exchange to submit the revised documents for listing/ trading approval of 1,28,64,690 Equity Shares stating face value as ₹ 1 (Rupees One only), which have been submitted by the Target Company with the stock exchange. The Target Company has applied for listing approval on October 18, 2022 for listing of 1,69,13,860 Equity Shares as allotted pursuant to conversion of 16,91,386 OFCDs.
- **5.4** As on date, the Target Company does not have any partly paid-up equity shares.
- 5.5 The equity shares of the Target Company are listed at BSE Limited ("BSE") having scrip code and ID as RPIL | 526407 and, are frequently traded on BSE in terms of Regulation 2 (1) (j) of the Takeover Regulations.
- **5.6** As on the date of Draft Letter of Offer, the composition of Board of Directors of Target Company is as follows:

as ionows.			
Name of Director	DIN number	Designation	Date of appointment
Mr. Sanjeev Arora	00077748	Managing Director	October 25, 2004
Mr. Kavya Arora	02794500	Whole Time Director	May 30, 2014
Mr. Roop Kishore Fatehpuria	00887774	Whole Time Director	September 4, 2006
Mr. S.K. Sood	1091404	Independent Director	July 14, 2005
Mr. Gurpreet Singh Brar	06597336	Independent Director	May 15, 2013
Ms. Shweta Sehgal	06970433	Independent Director	September 25, 2014

- 5.7 None of the Board of Directors mentioned above are representing the Acquirer or the PAC's.
- **5.8** Except 250,86,140 Equity Shares as held Acquirer and required to be under lock-in as per the provisions of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018, Equity Shares of Target Company are not subject to any lock in obligations.
- 5.9 The Target Company had paid penalty of ₹ 1,77,000 (excluding GST & TDS) in July, 2022 to BSE Limited for delay in submission of financial results within the time prescribed under regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 and had also paid penalty of ₹20,000 (excluding GST) in September, 2021 to BSE Limited for delay in filing of related party transactions on consolidated basis under Regulation 23 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations. Except the aforesaid and elsewhere mentioned in this DPS, the Target Company has complied with the requirements of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 and as on date no penal action is pending against the Target Company, which has been initiated by the Stock Exchange.
- 5.9.1 SEBI vide its Order dated January 13, 2016 passed by Whole Time Member, restrained the Target Company; Mr. Sanjeev Arora, the managing director of Target Company; Mr. Roop Kishore

Fatehpuria director of Target Company and Mr. Rajiv Arora, the then director of Target Company, from accessing the securities market directly or indirectly for a period of 3 years from the date—of the order for violation of various provisions of SEBI (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003 (PFUTP). The investigation of SEBI related to the period beginning from July 14, 2006 to May 20, 2008 revealed that the Target Company had made misleading public announcements regarding the projects/plans and resorted to inaccurate/ inappropriate accounting practices regarding revenue sharing and categorization of operating/non-operating income etc. in order to present a rosy picture on the performance of the Company and thereby manipulated the share price and therefore, violated provisions of PFUTP. Aggrieved by SEBI's Order(s), Target Company approached Securities Appellate Tribunal (SAT), who in its decision/order dated August 31, 2017 restricted the restrainment period to 20 months instead of 36 months i.e. till August 31, 2017.

5.9.2 SEBI in its order dated August 31, 2012 inter alia had imposed a penalty of ₹ 10 lakh on Mr. Sanjeev Arora, the Managing Director and Promoter of Target Company, on the charges of misleading announcements by suppressing negative information and making aggressive positive developments in respect of Target Company and thus, influencing the price scrip of Target Company during the period from July 2006 to May 20, 2008. In an appeal the Securities Appellate Tribunal vide its order dated May 7, 2013 reduced the monetary penalty from ₹ 10 lakhs to ₹ 1 lakh and the same was duly paid.

5.10 The key financial information of RPIL for the year ended 31st March, 2020, 31st March, 2021, 31st March, 2022, and 3 months period ended June 30, 2022 are as under:

Profit & Loss Statement	For the period 1/4/2022 to 30/6/2022 (Limited Reviewed) Consolidated	FY 2021 -22 (Audited) Consolidat ed	FY 2020 -21 (Audited) Standalon e	FY 2019-20 (Audited) Standalon e
Revenue from operations	2429.20	18510.12	11732.62	10591.33
Other Income	103.85	1425.11	875.35	1356.57
Total Revenue	2533.05	19935.24	12607.97	11947.90
Total Expenditure	2146.35	15925.82	9944.85	11770.72
Profit before Depreciation, Interest and Tax	417.34	4174.50	2754.98	244.61
Interest	19.13	110.48	44.85	30.88
Depreciation	11.51	54.61	47.01	36.56
Profit before tax	386.70	4009.41	2663.12	177.17
Provision for tax	(116.83)	(40.60)	432.76	11.25
Profit after Tax	503.97	4053.84	2230.36	165.92

Balance Sheet Statement	FY 2021-22 (Audited) Consolidated	FY 2020 -21 (Audited) Standalone	FY 2019-20 (Audited) Standalone
Sources of funds			
Paid up share capital	2444.29	2235.64	2235.64
Reserves & Surplus (excluding revaluation reserves)	8597.78	5991.06	3781.86
Networth	11042.07	8226.70	6017.50
Secured loans	92.60	77.42	105.87
Unsecured loans/liabilities	1131.09	443.12	685.16

Non controlling interest	4551.10		
Non-controlling interest	4551.13	-	-
Other liabilities	2136.91	2093.04	1061.97
Total	18953.80	10840.28	7870.50
Uses of funds			
Net fixed assets	1693.01	5535.50	1916.82
Investments	6.22	1.61	1.03
Net current assets	17254.57	5303.17	5952.65
Total miscellaneous	-	-	-
expenditure not written off			
Total	18953.80	10840.28	7870.50
Other financial data			
Earning Per Share (₹) – Basic	15.18	19.24	1.43
Earning Per Share (₹) – Diluted	13.08	19.24	1.43
Dividend (%)	-	-	-
Return on networth (%)	36.71%	27.11%	4.39%
Book Value per share (₹)*	45.20	36.80	26.92

^{*}having face value of ₹ 10 per share.

Note: Since balance sheet as on June 30, 2022 is not available on the website of Stock Exchange, the information relating to balance sheet for 30th June, 2022 is not available.

5.11 The pre-offer and post-offer shareholding pattern of the Target Company is as follows:

	Shareholding & voting rightsprior to the agreement/ acquisition and offer		Shares/voting rights agreed to be acquired which triggered the SEBI (SAST) Regulations		Shares/voting rights to be acquired in the Offer (assuming full acceptances)		Shareholding/voting rights after the acquisition and the Open Offer (assuming full acceptances)®	
	(A)		(B)		(C)	(A)+(B)+	(C)=(D)
	No	%	No	%	No	%	No	%
(1) Promoter Group								
(a) Parties to the Agreements			Nil	Nil	Nil	Nil		
(b) Promoters other than (a) above	10,31,51,230	37.62%					10,31,51,230	37.62%
Total 1(a+b)	10,31,51,230	37.62%	Nil	Nil	Nil	Nil	10,31,51,230	37.62%
(2) Acquirer and PACs								
(a) Main Acquirer	8,50,58,590	37.19%	1,69,13,860	6.17%	6,90,84,020	25.19%	17,10,56,470	62.38%
(b) PAC 1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
(c) PAC 2	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Total Shareholding of Promoter / Promoter Group	18,82,09,820	74.81%	1,69,13,860	6.17%	6,90,84,020	25.19%	27,42,07,700	100%
(3) Parties to Agreements other than (1)(a) & (2)								
(4) Public (other than parties to the agreement, acquirer & PACs)								

(a) FIs/MFs/FPIs/ FIIs/Banks, SFIs,	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
(b) Others (Public)	6,90,84,020	25.19%	-	-	-	-	Nil	Nil
Total (4) (a+b)	6,90,84,020	25.19%	-	-	-	-	Nil	Nil
Grand total (1+2+3+4)	27,42,07,700	100%	1,69,13,860	6.17%	6,90,84,020	25.19%		

6. OFFER PRICE AND FINANCIAL ARRANGEMENTS

6.1 Justification of Offer Price

- 6.1.1 The equity shares of the Target Company is listed at BSE Limited ("BSE") having scrip code and ID as 526407 and RPIL.
- 6.1.2 The Equity Shares of Target Company are frequently traded on BSE Limited in terms of Regulation 2 (1) (j) of the Takeover Regulations. The annualized trading turnover of the equity shares of the Target Company on BSE during twelve calendar months prior to the month of PA date, i.e. from October 1, 2021 to September 30, 2022, is as set out below:

Name of the Stock Exchange	Total number of Equity Shares traded	Weighted average number of listed Equity Shares on Stock Exchange	Trading turnover (in terms of % to Total weighted average of Listed Equity Shares)
BSE Ltd.	26,09,806	2,06,39,476*	12.64%

*Weighted average number of total shares is calculated after considering the number of shares at the beginning of twelve calendar months preceding the calendar month in which Public Announcement is made, adjusted for shares issued (and whose listing and trading approval is obtained i.e. 1,16,29,812 equity shares allotted pursuant to scheme of arrangement whose trading approval received on January 10, 2022 and issuance of 12,22,145 equity shares allotted consequent upon conversion of OFCDs whose trading approval received on April 6, 2022) during the aforesaid period, multiplied by a time-weighing factor. In addition to the aforesaid, the Target Company had also undertaken sub-division of its equity shares of face value of \mathfrak{F} 10 to equity shares of face value of \mathfrak{F} 10 to equity shares without altering the aggregate amount of such capital and listing for such sub-division became effective from September 1, 2022. After adjustment of the aforesaid issued shares and sub-division of face value of equity shares, weights are assigned to the total shares capital and accordingly weighted average number of total shares is calculated.

6.1.3 The Offer Price of ₹ 42.90/- (Rupees Forty Two And Ninety Paise Only) is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations on the basis of the following:

(a)	Highest Negotiated Price per equity share for any acquisition under the Agreements attracting the obligation to make the PA	Nil
(b)		Not Applicable*
((c)	F F	Not Applicable*

(d)	The volume-weighted average market price of the Equity Shares, for a period of sixty (60) trading days immediately preceding the date of the Public Announcement as traded on the BSE, being the stock exchange where the maximum volume of trading in the shares of the Target Company has been recorded during such period, and such shares are frequently traded	
(e)	Where the shares are not frequently traded, the price determined by the Acquirer, the PACs and the Manager to the Open Offer taking into account valuation parameters including book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies	applicable
(f)	The per share value computed under Regulation 8(5)	Not Applicable

^{*}Acquirer has acquired 29,56,000 equity shares pursuant to scheme of amalgamation, 12,22,145 and 12,86,469 equity shares consequent upon conversion of OFCDs, wherein no price paid/payable for such acquisitions. Further, as per Regulation 8(6) of SEBI (SAST) Regulations, price at which OFCDs are converted have also been considered as a parameter while calculating Offer Price under Regulation 8(2).

Chartered Accountant Harish Chander Dhamija (Membership No. 082410), proprietor of firm Harish Chander Dhamija, having their office located at 37/44 West Punjabi Bagh, New Delhi 110026, email id: harishdhamija57@gmail.com, mobile number: +91-9818427033 have certified the Offer Price calculation vide their certificate dated October 12, 2022.

In view of the parameters considered and presented in table above, in the opinion of the Acquirer and Manager to the Offer, the Offer Price of ₹ 42.90/- (Rupees Forty Two And Ninety Paise Only) per share being the highest of the prices mentioned above is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, 2011.

- 6.1.4 In view of the above parameters considered and in the opinion of the Acquirers and Manager to the Offer, the Offer Price of ₹ 42.90 per equity share is justified in terms of regulation 8 of the SEBI (SAST) Regulations.
- 6.1.5 There have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations. The Offer Price may be adjusted in the event of any corporate actions like bonus, rights issue, stock split, consolidation, dividend, demergers, and reduction etc. where the record date for effecting such corporate actions falls between the date of DPS up to 3 (three) working days prior to the commencement of the tendering period of the Offer, in accordance with Regulation 8(9) of the SEBI (SAST) Regulations.
- 6.1.6 In the event of any acquisition of Equity Shares by the Acquirer or the PACs during the Offer period, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. However, the Acquirer or the PACs shall not acquire any Equity Shares after the third (3rd) working day prior to the commencement of the tendering period of this Offer and until the expiry of the tendering period of this Offer.
- 6.1.7 As on date of this Draft Letter of Offer, there is no revision in Offer Price or Offer Size. The Offer Price may be subject to upward revision, if any, pursuant to the SEBI (SAST) Regulations or at the discretion of the Acquirer and the PACs, at any time prior to the commencement of the last 1 (one) Working Day before the commencement of the Tendering Period in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision: (i) the Acquirer shall make corresponding increases to the Escrow Amount; (ii) make a public announcement in the same Newspapers in which the Detailed Public Statement has been published; and (iii) simultaneously

- with the issue of such public announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such revision.
- 6.1.8 If the Acquirer acquires any Equity Shares of the Target Company during the period of twenty-six weeks after the closure of Tendering Period at a price higher than the Offer Price, then the Acquirer shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose Equity Shares have been accepted in this Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the Takeover Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2009 or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of Equity Shares of the Target Company in any form.
- 6.1.9 As on date of this Draft Letter of Offer, there is no revision in the Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirer will comply with all the provisions of the Regulation 18(5) of the Takeover Regulations which are required to be fulfilled for the said revision in the Offer Price or Offer Size.
- 6.1.10 If there is any revision in the Offer Price on account of future purchases / competing offers, it will be done only upto one working day prior to the date of commencement of the Tendering Period in accordance with Regulation 18(4) of the Takeover Regulations and would be notified to the shareholders by way of another public announcement in the same newspapers where the DPS has appeared.

6.2 Financial Arrangements

- 6.2.1 Assuming full acceptance under the offer, the maximum consideration payable by the Acquirer under the offer would be ₹ 296,37,04,458 (Rupees Two Hundred Ninety Six Crores Thirty Seven Lakhs Four Thousand Four Hundred And Fifty Eight Only) ("Maximum Consideration") i.e. consideration payable for acquisition of 6,90,84,020 (Six Crores Ninety Lakhs Eighty Four Thousand And Twenty) equity shares of the target Company at an offer price of ₹ 42.90/- (Rupees Forty Two and Ninety Paise only) per Equity Share.
- 6.2.2 By way of security for performance of obligations by the Acquirer and PAC under SEBI (SAST) Regulations, Acquirer has deposited frequently traded and freely transferable equity shares, with appropriate margin, by way of Securities Escrow Agreement dated October 10, 2022 in favour of Manager to the Open Offer in terms of Regulation 17(3)(c) of SEBI (SAST) Regulations ("Escrow Shares"). The details of Escrow Shares maintained with Depository Participant viz. Almondz Global Securities Limited, are as under:

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Name of the	Quantity (No. of	Face Value	Closing price	Margin	Closing price as on	Total value of
Company	Equity Shares)	& Paid up value (₹)	as on 10/10/2022 (i.e. on creation of Escrow A/c) (₹)	(times)*	the date of Public Announcement on BSE Limited (₹)	Escrow Shares (₹ in lakhs)
Ritesh Properties & Industries Limited	3,04,00,000	1/-	55.10	2.26	48.75	16750.40*

^{*}An amount of ₹ 16750.40 lakhs is 2.26 times of minimum required escrow amount of ₹ 7409.26 lakhs.

6.2.3 The aforesaid Escrow Shares conform to the requirements set out in Regulation 9(2)(b) of SEBI (SAST) Regulations. The Escrow Shares owned by the Acquirer have been transferred in the Escrow Account

- maintained by the Manager to the Offer. The Escrow Shares are free from any encumbrance(s). The market value of Escrow Shares as on the date of creation of escrow account i.e. October 10, 2022 is equivalent to ₹ 16750.40 lakhs, which is in excess of minimum requirement of ₹ 7409.26 lakhs (i.e. 25% of Maximum Consideration) in terms of Regulation 17(1) of SEBI (SAST) Regulations. In the event of any shortfall in the amount required to be maintained under Regulation 17 of SEBI (SAST) Regulations, the Acquirer along with PAC shall be liable to make good the shortfall.
- 6.2.4 Apart from the above, the Acquirer, the Manager to the Offer and Axis Bank Limited, a company incorporated under the Companies Act, 1956, and carrying on business as a banking company under Banking Regulations Act, 1949 having one of its branch offices at C.R. Park, New Delhi have entered into an Escrow Agreement dated October 10, 2022 (the 'Escrow Agreement') for the purpose of the Offer in accordance with Regulation 17 of the SEBI (SAST) Regulations. In terms of the Escrow Agreement and in accordance with Regulation 17(4) of the SEBI (SAST) Regulations, the Acquirers have deposited ₹ 5,00,00,000 (Rupees Five Crores only) in the Escrow Account under the name and style of 'Findoc Finvest Private Ltd. – RPIL Open Offer' ('Escrow Account'), which is more than 1% (One percent) of the Maximum Consideration. The cash deposit in the Escrow Account has been confirmed by the Escrow Banker vide their letter dated October 10, 2022. Further, in order to ensure that the funds that are payable to the Public Equity Shareholders who validly tender in the Open Offer are managed more efficiently, the Acquirers have opened a Special Escrow Account with the Escrow Bank in the name and style "Findoc Finvest Pvt. Ltd. - RPIL Open Offer Special Account" under the Escrow Agreement, for the purpose of Regulation 21(1) of the SEBI (SAST) Regulations ("Special Escrow Account"). The Manager to the Open Offer has been authorized by the Acquirers to operate and realize the monies lying to the credit of the Escrow and the Special Escrow Account, in accordance with the SEBI (SAST) Regulations.
- 6.2.5 The Acquirer has duly empowered Almondz Global Securities Limited, the Manager to the Open Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
- 6.2.6 The Chartered Accountant Mr. Krishan K. Sindwani (Membership No. 088780) Partner of M/s Krishan K. Sindwani & Co., Chartered Accountants (Firm Registration No. 010254N having their office located at Flat No. 8, Mai Harkrishan Building, Bank Road, Civil Lines, Ludhiana 141001 Tel: + 0161-2440889, 2442906 Email: krishansindwaniandco@gmail.com has certified the net worth of the Acquirer. He has also certified that the Acquirer has sufficient resources to make the fund requirement for fulfilling all the obligations under the Offer.
- 6.2.7 The Acquirer has adequate resources to meet the financial requirements of the Open Offer. No funds are being borrowed from any bank or financial institution for the purpose of this Open Offer by the Acquirer.
- 6.2.8 The Acquirer and the PACs had confirmed that they have adequate and firm financial resources to fulfil the obligations under the Open Offer and had made firm financial arrangements for implementation of the Open Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations.
- 6.2.9 Based on the aforesaid financial arrangements and on the confirmation received from the Escrow Banker, Axis Bank Limited in regard to the balance in the Escrow Account, the Manager to the Open Offer is satisfied about the ability of the Acquirers to implement the Open Offer in accordance with the SEBI (SAST) Regulations. The Manager to the Open Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfil the Open Offer obligation.
- 6.2.10 In case of any upward revision in the Offer Price or the Offer Size, corresponding increase to the Escrow Amount as mentioned above in this Part shall be made by the Acquirer and/or PACs in terms of Regulation 17(2) of the SEBI (SAST) Regulations, prior to effecting such revision.

7. TERMS AND CONDITIONS OF THE OPEN OFFER

7.1 Operational Terms and Conditions

- 7.1.1 The Offer is not conditional upon any minimum level of acceptances from shareholders in terms of Regulation 19 of SEBI (SAST) Regulations, 2011.
- 7.1.2 The Letter of Offer shall be dispatched to those Public Shareholders whose name appears on the register of members of the Target Company at the close of business hours on the Identified Date i.e. November 17, 2022. The Letter of Offer shall be dispatched through electronic means (to the Eligible Shareholders who have registered their email ids with the depositories). The Letter of offer shall be sent through physical mode by Registered post/ speed post/ courier (to the Eligible Shareholders who have not registered their email ids with the depositories). In case of non-receipt of Letter of Offer please follow the procedure as mentioned in section 8 of this DLoF.
- 7.1.3 The marketable lot for Equity Shares for the purpose of this offer shall be 1 (one).
- 7.1.4 The Offer is subject to the terms and conditions set out in the Draft Letter of Offer, the PA, the DPS and any other Public Announcement(s) that may be issued with respect to the Offer.
- 7.1.5 The Letter of Offer would also be available at SEBI's website, www.sebi.gov.in
- 7.1.6 This Offer is subject to the receipt of the statutory and other approvals as mentioned in Para 7.4 of this Draft Letter of Offer. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011, if the statutory approvals are refused, the Offer would stand withdrawn.
- 7.1.7 Accidental omission to dispatch the Letter of Offer to any Equity Shareholder entitled under this Open Offer or non-receipt of the Letter of Offer by any Equity Shareholder entitled under this Open Offer shall not invalidate the Open Offer in any manner whatsoever. The Equity Shareholders can write to the Registrar to the Offer/Manager to the Offer requesting for the Letter of Offer. Alternatively, the Letter of Offer will also be available at SEBI's website, www.sebi.gov.in.
- 7.1.8 The acceptance of the Offer must be unconditional.
- 7.1.9 In terms of Regulation 18(9) of the SEBI (SAST) Regulations, the Public Shareholders who tender their Equity Shares in acceptance of this Offer shall not be entitled to withdraw such acceptance during the Tendering Period.
- 7.1.10 The Equity Shares tendered under this Offer shall be fully paid-up and shall be tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter, and the tendering Shareholder shall have obtained all necessary consents for it to sell the Equity Shares on the foregoing basis.
- 7.1.11 The equity shares offered under the offer should be free from all lien, charges, equitable interests, encumbrances.

7.2 Locked in shares:

The locked-in Equity Shares, if any, may be tendered in the Open Offer and transferred to the Acquirer and/or the PAC(s) subject to the continuation of the residual lock-in period in the hands of the Acquirer and/or the PAC(s), as may be permitted under applicable law. The Manager to the Open Offer shall ensure that there shall be no discrimination in the acceptance of locked-in and non locked-in Equity Shares.

7.3 Eligibility for Accepting the Offer

7.3.1 All Public Shareholders, registered or unregistered, who hold Equity Shares and are able to tender

such Equity Shares in this Offer at any time before the Offer Closing Date are eligible to tender such Equity Shares in this Open Offer (subject to the approvals that they may need to obtain as stated in paragraph 7.4.3 of this DLoF).

- 7.3.2 Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., the date falling on the 10th Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the LOF, may also participate in this Open Offer. Incomplete applications, including non-submission of necessary enclosures, if any, are liable to be rejected. Accidental omission to send LOF to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.
- 7.3.3 All Public Shareholders, (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI) held by them, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirer and/or the PAC(s) reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer and/or the PAC(s) reserve the right to reject such Offer Shares.
- 7.3.4 The acceptance of this Offer by the Equity Shareholders of Target Company must be absolute and unqualified. Any acceptance to this Offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.
- 7.3.5 The acceptance of this Offer is entirely at the discretion of the Public Shareholder(s) of Target Company.
- 7.3.6 The acceptance of Shares tendered in the Offer will be made by the Registrar in consultation with the Manager to the Offer.

7.4 Statutory and Other Approvals

- 7.4.1 As on date of this DLoF, to the best of the knowledge of the Acquirer and the PACs, there are no statutory approvals or other approvals required to implement the Offer. If any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would also be subject to the receipt of such statutory approvals. The Acquirer and the PACs will not proceed with the Offer in the event that such statutory approvals becoming applicable prior to completion of the Offer are refused in terms of Regulation 23 (1) of SEBI (SAST) Regulations. In the event of withdrawal, the Acquirer, and the PACs (through the Manager to the Offer) shall within 2 Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of SEBI (SAST) Regulations.
- 7.4.2 The Acquirer is a non-deposit taking registered NBFC, having its total assets less than Rs. 50000 lakhs as per its last audited balance sheet. Acquirer is also not a Systemically Important Non-Deposit taking NBFC having its entire capital being held by only two individuals viz. Mr. Hemant Sood and Mrs. Sonia Aggarwal. To the best of the knowledge of the Acquirer and the PACs, the relevant paras of Master Direction of Non-Banking Financial Company Non-Systemically Important Non-Deposit

- taking Company (Reserve Bank) Directions, 2016 ("RBI Directions for NBFC-ND-NSI") and Master Direction Non-Banking Financial Company Systemically Important Non-Deposit taking Company and Deposit taking Company (Reserve Bank) Directions, 2016 ("RBI Directions for NBFC-ND-SI") are not applicable and therefore, no separate approval/ NOC is required from Reserve Bank of India.
- 7.4.3 Non-Resident Indians ("NRIs") and Overseas Corporate Bodies ("OCBs") holders of Equity Shares, if any, must obtain all requisite approvals required to tender the Equity Shares held by them pursuant to the Offer (including without limitation, the approval from the Reserve Bank of India ("RBI") or the Foreign Investment Promotion Board ("FIPB")) and submit such approvals, along with the other documents required in terms of the Letter of Offer. Further, if holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs, Foreign Portfolio Investors ("FPIs"), Qualified Foreign Investors ("QFIs") and Foreign Institutional Investors ("FIIs")) require any approvals (including from the RBI or the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit the previous approvals that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them pursuant to the Offer, along with the other documents required to be tendered to accept the Offer. In the event such approvals are not submitted, the Acquirer and the PACs reserve the right to reject such Equity Shares tendered in the Offer.
- 7.4.4 Where any statutory approval extends to some but not all of the Public Shareholders, the Acquirer and the PACs shall have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Offer.
- 7.4.5 Subject to the receipt of statutory and other approvals, if any, the Acquirer and the PACs shall complete all procedures relating to payment of consideration under this Offer within 10 working days from the date of expiry of the tendering period to those Public Shareholders whose documents are found valid and are in order and are accepted for acquisition by the Acquirer and the PACs.
- 7.4.6 In terms of Regulation 18(11) of the SEBI (SAST) Regulations, the Acquirer and the PACs shall be responsible to pursue all statutory approvals required by the Acquirer and the PACs in order to complete the Open Offer without any default, neglect or delay, including RBI approval under FEMA regulations for shares tendered by non-resident shareholders.
- 7.4.7 Subject to the receipt of the statutory and other approvals, if any, the Acquirer and/ or PAC(s) shall complete payment of consideration within 10 Working Days from the Offer Closing Date to those Public Shareholders whose documents are found valid and in order and are approved for acquisition by the Acquirer and the PACs. In case of delay in receipt of any statutory approval, the SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer and the PACs or the failure of the Acquirer and the PACs to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer and the PACs agreeing to pay interest to the Eligible Shareholders as directed by the SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations. Further, in event of non-fulfillment of obligations under the SEBI (SAST) Regulation by the Acquirer or the PACs, Regulation 17(9) of SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture.
- 7.4.8 The Acquirer will have the right not to proceed with the Offer in accordance with Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal of the Offer, a public announcement will be made (through the Manager to the Offer) stating the grounds and reasons for the withdrawal of the Offer in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, within two working days of such withdrawal in the same newspapers in which the DPS has been published and such public announcement will also be sent to the Stock Exchanges, SEBI and the Target Company at its registered office.

8. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER

All Public Shareholders, registered or unregistered, holding Equity Shares in dematerialized form are eligible to participate in this Offer at any time from Offer Opening Date and Offer Closing Date. Please refer to Paragraph 8.3 appearing on page number 31 of this DLoF in relation to tendering of Offer Shares held in physical form.

BSE Limited, where equity shares of Target Company are listed, shall be the designated stock exchange for the purpose of tendering shares in the Offer.

8.1. Acquisition Window Facility or Offer to Buy (OTB)

- 8.1.1. Pursuant to SEBI (SAST) Regulations, the Acquirer is required to facilitate tendering of the Equity Shares by the Public Shareholders of the Company and the Settlement of the same, through the stock exchange mechanism provided by SEBI. Also, SEBI vide its circular dated April 13, 2015 on 'Mechanism for acquisition of shares through Stock Exchange pursuant to Tender-Offers under Takeovers, Buy Back and Pursuant to the Delisting Regulations,' the Acquirer is required to facilitate tendering of the Equity Shares by the Public Shareholders and the settlement of the same, through the Stock Exchange Mechanism (defined below) provided by BSE. SEBI has further vide its circular dated December 9, 2016 on 'Streamlining the process for Acquisition of Shares pursuant to Tender-Offers made for Takeovers, Buyback and Delisting of Securities' (the "SEBI Circulars") has set out the procedure for tendering and settlement of Equity Shares through the Stock Exchange (the "Stock Exchange Mechanism"). Further, it provides that the BSE shall take steps and put in place the necessary infrastructure and systems for implementation of the Stock Exchange Mechanism and to ensure compliance with requirements of the SEBI Circulars. Pursuant to the SEBI Circulars, BSE has issued guidelines detailing the mechanism for acquisition of shares through Stock Exchange.
- 8.1.2. The Acquirer and the PACs have chosen Acquisition Window Facility or OTB (offer to buy) provided by the BSE.
- 8.1.3. The cumulative quantity tendered shall be displayed on the website of BSE at specific intervals during Offer Period.

8.2. Procedure to be followed by Public Shareholders in respect of Equity Shares held in dematerialised form:

- 8.2.1 Public Shareholders who desire to tender their Equity Shares in the electronic form under the Offer would have to do so through their respective Seller Member by indicating the details of the Equity Shares they intend to tender under the Offer. Public Shareholders should tender their Equity Shares through stock-brokers registered with BSE only. Public Shareholders should not place orders through Company, Acquirer, PACs, Manager to the Offer or the Registrar to the Offer. In the event Selling Member of any Shareholder is not registered with BSE trading member/ stock broker, then that Shareholder can approach any BSE registered stock broker and can register himself by using quick unique client code ("UCC") facility through that BSE registered stock broker (after submitting all details as may be required by such BSE registered stock broker in compliance with applicable law).
- 8.2.2 The Seller Member would be required to place an order on behalf of the Shareholders who wish to tender Equity Shares in the Offer using the Acquisition Window of BSE. Before placing the order, the Shareholder would need to transfer the Equity Shares to the respective Seller Member's pool account, who will in-turn tender the Equity Shares to the early pay-in mechanism/ special account of the Clearing Corporation of India Limited ("Clearing Corporation"), by using the settlement number and the procedure prescribed by the Clearing Corporation. This shall be validated at the time of order/bid entry.

- 8.2.3 After the orders have been placed by the Public Shareholders through their broker member using the Acquisition Window of BSE, the Bids will be transferred to the respective Seller Member's pool account, who will in-turn tender the Equity Shares to the early pay-in mechanism of the Clearing Corporation.
- 8.2.4 The details of settlement number shall be informed in the offer opening circular/ notice that will be issued by BSE/ Clearing Corporation before the Offer Opening Date.
- 8.2.5 For custodian participant orders for Equity Shares in dematerialised form, early pay-in is mandatory prior to confirmation of the relevant order by the custodian. The custodian shall either confirm or reject the orders not later than the closing of trading hours on the Offer Closing Date. Thereafter, all unconfirmed orders shall be deemed to be rejected. For all confirmed custodian participant orders, any modification to an order shall be deemed to revoke the custodian confirmation relating to such order and the revised order shall be sent to the custodian again for confirmation.
- 8.2.6 Upon placing the order, the Seller Member shall provide a Transaction Registration Slip ("TRS") generated by the exchange bidding system to the Public Shareholder. The TRS will contain the details of the order submitted such as Order/ Bid ID No., Depository Participant ID, Client ID, No. of Equity Shares tendered, etc.
- 8.2.7 Please note that submission of Form of Acceptance and TRS is not mandatorily required in case of Offer Shares held in dematerialised form.
- 8.2.8 The Clearing Corporation will hold the Equity Shares until the Acquirer completes its obligations under the Offer in accordance with SEBI (SAST) Regulations.
- 8.2.9 In case of non-receipt of the Letter of Offer/ Form of Acceptance, a copy may be obtained by writing on plain paper, signed by the respective Public Shareholder, stating name and address, client ID number, Depository Participant name/ ID, beneficiary account number to the Registrar to the Offer/ Manager to the Offer, clearly marking the envelope "Ritesh Properties and Industries Limited Open Offer". Alternatively, such Public Shareholder may download the Form of Acceptance from the websites of BSE Limited; Ritesh Properties and Industries Limited; Almondz Global Securities Limited and Skyline Financial Services Private Limited at www.riteshindustries.us, www.almondzglobal.com and www.skylinerta.com, respectively.
- 8.2.10 Public Shareholders will be required to approach their respective Seller Member and have to ensure that their order is entered by their Seller Member in the electronic platform to be made available by the BSE before the Offer Closing Date.
- 8.2.11 The Shareholders will have to ensure that they keep the depository participant account active and unblocked to receive credit in case of return of Equity Shares due to rejection/ non acceptance of Offer

$8.3. \quad \textbf{Procedure to be followed by Public Shareholders in respect of shares held in physical form:} \\$

- SEBI vide their Circular SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 has allowed shareholders holding shares in physical form to tender their shares in the Open Offer. The procedure for the same is as mentioned below:
- 8.3.1. Public Shareholders who hold shares in physical form and intend to participate in the Offer will be required to do so through Seller Member. Public Shareholders should submit their orders through stock brokers registered with BSE only. In the event Selling Member of any Shareholder is not registered with BSE trading member/ stock broker, then that Shareholder can approach any BSE registered stock broker and can register himself/herself by using quick unique client code (UCC) facility through that BSE registered stock broker (after submitting all details as may be required by such BSE registered

stock broker in compliance with applicable laws). Public Shareholders holding Shares in physical form and intending to participate in the Offer should approach their Seller Member along with the following complete set of documents to allow for verification procedure to be carried out:

- i. Original share certificate(s);
- ii. Valid share transfer form(s) duly filled and signed by the transferors (i.e. by all registered shareholders in the same order and as per the specimen signatures registered with the Company and Registrar to the Offer) and duly witnessed at the appropriate place authorizing the transfer. Attestation, where required, (thumb impressions, signature difference, etc.) should be done by a magistrate/notary public/bank manager under their official seal;
- iii. Self-attested PAN card copy (in case of joint holders, PAN card copies of all transferors);
- iv. Form of Acceptance duly signed (by all Public Shareholders in cases where shares are held in joint names) in the same order in which they hold the shares;
- v. Any other relevant documents such as power of attorney, corporate authorization (including board resolution/ specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. In addition, if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Company, the Public Shareholder would be required to submit a self-attested copy of proof of address consisting of any one of the following documents: valid Aadhar Card, Voter Identity Card or Passport.
- vi. Declaration by joint holders consenting to tender Equity Shares in the Offer, if applicable, and upon placing the order, the Seller Member shall provide a TRS generated by the Exchange bidding system to the Public Shareholder. The TRS will contain the details of the order submitted such as Folio No., Certificate No., Distinctive No., No. of Offer Shares tendered, etc.
- 8.3.2 The Public Shareholder should ensure the documents are delivered along with TRS either by registered post or courier or by hand delivery to the Registrar to the Offer at the address given in this DLoF within 2 (two) days of bidding by the Seller Member. The envelope should be marked as "Ritesh Properties and Industries Limited Open Offer".
- 8.3.3 Public Shareholders holding shares in physical form should note that the Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the shares by the Acquirer shall be subject to verification of documents. The Registrar to the Offer will verify such orders based on the documents submitted on a daily basis and until such time as the BSE shall display such orders as 'unconfirmed physical orders'. Once, the Registrar to the Offer confirms the orders it will be treated as 'Confirmed orders'. Orders of Public Shareholders whose original share certificate(s) and other documents along with TRS are not received by the Registrar to the Offer two days after the Offer Closing date shall be liable to get rejected.
- 8.3.4 In case of non-receipt of the Letter of Offer/ Form of Acceptance, Public Shareholders holding Equity shares in physical form can make an application in writing on plain paper, signed by the respective Public Shareholder, stating name and address, folio number, share certificate number, distinctive number and number of Equity shares tendered for the Offer thereof, enclosing the original share certificates and other documents. Public Shareholders will be required to approach their respective Seller Member and have to ensure that their order is entered by their Seller Member in the electronic platform to be made available by the BSE before the Offer Closing Date.
- 8.3.5 The Registrar to the Offer will hold the share certificate(s) and other documents until the Acquirer complete their obligations under the Offer in accordance with the SEBI (SAST) Regulations.

8.4. Mode of Settlement

Upon finalization of the basis of acceptance as per the SEBI (SAST) Regulations:

- 8.4.1. The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market.
- 8.4.2. The Acquirer/PACs will pay the consideration payable towards purchase of the Equity Shares to the Buyer Broker who in turn will transfer the funds to the Clearing Corporation, on or before the pay-in date for settlement as per the secondary market mechanism. For the dematerialised Equity Shares acquired in the Offer, the Public Shareholders will receive the consideration in their bank account attached to the depository account from the Clearing Corporation. If bank account details of any Public Shareholder are not available or if the fund transfer instruction is rejected by the RBI or relevant bank, due to any reasons, then the amount payable to the relevant Public Shareholder will be transferred to the concerned Seller Members for onward transfer to such Public Shareholder. In case of physical shares, the Clearing Corporation will release the funds to the Seller Member as per the secondary market mechanism for onward transfer to Public Shareholders.
- 8.4.3. In case of certain client types viz. non-resident Indians, non-resident clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out will be given to their respective Seller Member's settlement accounts for releasing the same to their respective Public Shareholder's account onward. For this purpose, the client type details will be collected from the depositories whereas funds payout pertaining to the orders settled through custodians will be transferred to the settlement bank account of the custodian, each in accordance with the applicable mechanism prescribed by the Stock Exchange and the Clearing Corporation from time to time.
- 8.4.4. The Equity Shares acquired in dematerialised form shall be transferred by the Buyer Broker to the accounts of the Acquirer / PACs on receipt of the Equity Shares pursuant to the clearing and settlement mechanism of the Stock Exchange. Offer Shares acquired in physical form will be transferred directly to the Acquirer by the Registrar to the Offer.
- 8.4.5. In case of rejected dematerialised offer shares, if any, tendered by the Public Shareholders, the same would be transferred by the Clearing Corporation directly to the respective Shareholder's Depository Participant account, as part of the exchange payout process. If the securities transfer instruction is rejected in the depository system, due to any issue then such securities will be transferred to the Seller Member's depository pool account for onward transfer to the respective Shareholder. The Seller Member/ custodian participants would return these unaccepted Offer Shares to their respective clients (i.e. the relevant Public Shareholder(s)) on whose behalf the orders have been placed. Equity Shares tendered in physical form will be returned to the respective Public Shareholders directly by Registrar to the Offer.
- 8.4.6. The Seller Member would issue a contract note and pay the consideration to the respective Public Shareholder whose Equity Shares are accepted under the Offer. The Buyer Broker would also issue a contract note to the Acquirer / PACs for the Equity Shares accepted under the Offer.
- 8.4.7. Public Shareholders who intend to participate in the Offer should consult their respective Seller Member for payment of any cost, charges and expenses (including brokerage) that may be levied by the Seller Member upon the Public Shareholders for tendering their Equity Shares in the Delisting Offer (secondary market transaction).
- 8.4.8. In case of delay/ non-receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approvals was not attributable to any willful default, failure or neglect on the part of the Acquirer to diligently pursue such approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the Shareholders as directed by SEBI, in terms of regulation 18(11) of the SEBI (SAST) Regulations, 2011.
- 8.4.9. Shareholders of the Target Company who are either non-resident Indians or Overseas Corporate

Bodies and wish to tender their Equity Shares in this Open Offer shall be required to submit all the applicable Reserve Bank of India ("RBI") approvals (specific and general) which they would have obtained at the time of their acquisition of the Equity Shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirer reserves the sole right to reject the Equity Shares tendered by such Shareholders in the Open Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by the Acquirer from NRIs and OCBs. While tendering the Equity Shares under the Open Offer, NRIs/OCBs/foreign shareholders will also be required to submit a Tax Clearance Certificate from Income Tax Authorities, indicating the amount of tax to be deducted by the Acquirer under the Income Tax Act, 1961 ('Income Tax Act'), before remitting the Consideration. In case the aforesaid Tax Clearance Certificate is not submitted, the Acquirer will deduct tax at the rate as may be applicable to the category of the Shareholder under the Income Tax Act, on the entire Consideration amount payable to such Shareholder.

8.5. Other Details

- 8.5.1. Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Draft Letter of Offer, may also participate in this Offer.
- 8.5.2. BSE shall be the Designated Stock Exchange for the purpose of tendering Equity Shares in the Offer.
- 8.5.3. The Acquirer has appointed Almondz Global Securities Limited ("Buying Broker") as its broker for the Offer through whom the purchases and settlement of Offer shall be made during the tendering period. The contact details of the Buying Broker are as mentioned below:

Almondz Global Securities Limited

Stock Broker: INZ000213936
F-33/3, Phase-II, Okhla Industrial Area, New Delhi-110020
Contact Number: 011-43500700 Fax: 011-43500735

Email: <u>helpdesk@almondz.com</u> Contact Person: Mr. Anuj Kalia

- 8.5.4. Modification/ Cancellation of orders will not be allowed during the tendering period of the Open Offer.
- 8.5.5. Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines. In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Equity Shares offered, the Acquirer shall accept those Equity Shares validly tendered by the Shareholders on a proportionate basis in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Shareholder shall not be less than the minimum marketable lot.
- 8.5.6. Equity Shares that are subject to any charge, lien or encumbrance are liable to be rejected in this Offer. Equity Shares that are the subject of litigation, wherein the Public Shareholders may be prohibited from transferring their Equity Shares during the pendency of the said litigation, are liable to be rejected, if the directions/orders regarding these Equity Shares are not received together with the Equity Shares tendered in this Offer. The Draft Letter of Offer, wherever possible, will be forwarded to the concerned statutory authorities for further action by such authorities.
- 8.5.7. The Letter of Offer will be mailed/dispatched to all the eligible shareholders of the Target Company. In case of non-receipt of the Letter of Offer, such eligible shareholders of the Target Company may

download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. The Letter of Offer would also be available at SEBI's website, www.sebi.gov.in.

9. Compliance with tax requirements

- 9.1. Under current Indian tax laws and regulations, capital gains arising from the sale of equity shares in an Indian company are generally taxable in India. Any gain (in excess of ₹ 1 lakh) realized on the sale of listed equity shares on a stock exchange held for more than 12 months will be subject to capital gains tax in India @ 10% if Securities Transaction Tax ("STT") has been paid on the transaction.
- 9.2. STT will be levied on and collected by a domestic stock exchange on which the equity shares are sold. Further, any gain realized on the sale of listed equity shares held for a period of 12 months or less which are sold, will be subject to short term capital gains tax @ 15% provided the transaction is chargeable to STT.
- 9.3. The above tax rates are subject to applicable rate of surcharge, health and education cess or any other as may be applicable at the time of sale. The tax rate and other provisions may undergo changes.
- 9.4. In case of Resident Shareholders: In absence of any specific provision under the Income-Tax Act, 1961, the Acquirer shall not deduct tax on the consideration payable to resident shareholders pursuant to the Offer.
- 9.5. In case of Non-Resident Shareholders: Under the existing Indian tax laws, any gains paid to a non-resident is subject to deduction of tax at source, unless capital gains are realized by the FPIs or such gains which are exempt from tax. Since the offer is through the stock exchange mechanism, the Acquirer will not be able to withhold any taxes, and thus, the Acquirer believes that the responsibility of withholding / discharge of the taxes due on such gains (if any) is solely on the custodians / authorized dealers / non-resident shareholders with no recourse to the Acquirer or the PACs.
- 9.6. It is therefore important that the non-resident shareholders consult their custodians / authorized dealers/ tax advisors appropriately and immediately pay taxes in India (either through deduction at source or otherwise). In the event the Acquirer or the PACs are held liable for the tax liability of the shareholder, the same shall be to the account of the shareholder and to that extent the Acquirer or the PACs are entitled to be indemnified.

PUBLIC SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR TAX TREATMENT ARISING OUT OF THE PROPOSED OFFER THROUGH TENDER OFFER AND APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE ACQUIRER OR THE PACS DO NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY PUBLIC SHAREHOLDER AS A REASON OF THIS OFFER.

10. DOCUMENTS FOR INSPECTION

Copies of the following documents will be available for inspection at the Corporate Office of the Manager to the Offer situated at F-33/3 Okhla Industrial Area, Phase-II, New Delhi-110020 on any working day between 10.00 a.m. and 5.00 p.m. during the period from the date of commencement of the Tendering Period until the date of expiry of the Tendering Period. Further, an e-mail requesting documents may be sent on merchantbanker@almondz.com any day during the period from the Date of Commencement of the Tendering Period till the Date of Closing of the Tendering Period for inspection of material documents electronically.

(i) Incorporation Certificate of Findoc Finvest Private Limited (Acquirer);

- (ii) Debenture Subscription Agreement ("DSA") executed on February 15, 2021 amongst Findoc Finvest Private Limited, the then promoter of RPIL and RPIL for subscription of 42,00,000 OFCDs by the Acquirer;
- (iii) Copy of Public Announcement dated October 6, 2022 and copy of Detailed Public Statement dated October 13, 2022;
- (iv) Net-worth Certificate dated October 6, 2022, issued by Mr. Krishan K. Sindwani (Membership No. 088780) Partner of M/s Krishan K. Sindwani & Co., Chartered Accountants (Firm Registration No. 010254N certifying net worth of the Acquirer;
- (v) Net-worth Certificate dated October 6, 2022, issued by Mr. Abhishek Aggarwal, Proprietor of Aggarwal Abhishek & Associates (Membership No.: 551495, Firm Registration No.: 035544N) certifying net worth of PAC1;
- (vi) Net-worth certificate dated October 6, 2022, issued by Mr. Sahil Sehgal, Partner of Sahil Sehgal & Co. (Membership No.: 543550; Firm Registration No.: 039590N) certifying the networth of PAC2;
- (vii) Certificate dated October 6, 2022, issued by Chartered Accountant Mr. Krishan K. Sindwani (Membership No. 088780) Partner of M/s Krishan K. Sindwani & Co., Chartered Accountants (Firm Registration No. 010254N certifying the adequacy of financial resources of the Acquirer and PACs to fulfill the obligations under this Offer;
- (viii) Certificate from Chartered Accountant Harish Chander Dhamija (Membership No. 082410), certifying the Offer Price calculation vide their certificate dated October 12, 2022;
- (ix) Escrow Agreement dated October 10, 2022 between the Acquirer, Depository Participant and Escrow Agent for Escrow Shares;
- (x) Escrow Agreement dated October 10, 2022 between the Acquirer, Escrow Bank (Axis Bank Limited) and Escrow Agent;
- (xi) Confirmation Letter received from the Escrow Bank confirming the receipt of the cash deposit in the Escrow Account;
- (xii) Limited Reviewed financial results of the Acquirer for the period ended June 30, 2022 and for the financial years (FY) ended March 31, 2020, 2021 and 2022;
- (xiii) Target Company Financials: Limited Reviewed financial results for the period ended June 30, 2022 and audited financial statements for the financial years (FY) ended March 31, 2020, 2021 and 2022 of the Target Company;
- (xiv) Copy of the recommendation dated [●] made by the committee of the Independent Directors of the Target Company;
- (xv) SEBI observation letter no. [•] dated [•] on the Draft Letter of Offer.

11. DECLARATION BY THE ACQUIRER AND THE PACS

- 11.1. The Acquirer, the PACs and their respective directors accept full responsibility for the information contained in this DLoF (other than such information as has been obtained from public sources or provided or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations. The Acquirer and PAC further confirm that the disclosure made in this Draft Letter of Offer are true, fair, and adequate in all material aspects and not misleading in any material particular.
- 11.2. The Acquirer and the PACs accept full responsibility for their obligations under the Offer and shall, jointly and severally, be responsible for ensuring compliance with the SEBI (SAST) Regulations;

- 11.3. The information pertaining to the Target Company as contained in the PA or the DPS or DLoF or the Letter of Offer or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company or publicly available sources which has not been independently verified by the Acquirer or the PACs or the Manager. The Acquirer, the PACs and the Manager to the Offer do not accept any responsibility with respect to the information provided by the Target Company.
- 11.4. The Manager to the Offer hereby states that the person signing this Draft Letter of Offer on behalf of Acquirer and the PACs has been duly authorized by the Acquirer and the PACs, as applicable, to sign this Draft Letter of Offer.

ISSUED BY THE MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS

Findoc Finvest Private Limited (ACQUIRER) Sd/- Mr. Hemant Sood (PAC 1) Sd/- Mrs. Sonia Aggarwal (PAC 2) Sd/-

Date: October 20, 2022 Place: Ludhiana

Enclosures: As below

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this form along with TRS generated by broker/selling member and enclosures to Skyline Financial Services Private Limited, the Registrar to the Offer, at their registered office address provided in the Letter of Offer)

(Capitalized terms and expressions used herein but not defined, shall have the same meaning as ascribed to them in the Letter of Offer)

TENDERING PERIOD FOR THE OFFER						
OPENS ON	[•]					
CLOSES ON	[•]					

To,

The Acquirer and the PACs **c/o Skyline Financial Services Private Limited** D-153 A, 1st Floor, Okhla Industrial Area, Phase-I,

New Delhi-110020, India Tel.: 011-40450193-97

Website: <u>www.skylinerta.com</u> SEBI Regn. No.: INR 000003241

Dear Sir/Madam,

SUB: OPEN OFFER FOR ACQUISITION OF UPTO 6,90,84,020 (SIX CRORES NINETY LAKHS EIGHTY-FOUR THOUSAND AND TWENTY ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹1 (RUPEE ONE ONLY) EACH (THE "EQUITY SHARES") OF RITESH PROPERTIES AND INDUSTRIES LIMITED (THE "TARGET COMPANY"), REPRESENTING 25.19% (TWENTY FIVE POINT ONE NINE PERCENT) OF THE FULLY PAID UP EXPANDED EQUITY SHARE CAPITAL OF TARGET COMPANY FROM THE PUBLIC SHAREHOLDERS BY FINDCOCFINVEST PRIVATE LIMITED ("ACQUIRER"), TOGETHER WITH MR. HEMANT SOOD ("PAC 1") AND MRS. SONIA AGGARWAL ("PAC 2") (PAC 1 AND PAC 2 ARE COLLECTIVELY REFERRED TO AS THE "PACS"), IN COMPLIANCE WITH THE REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (THE "SEBI (SAST) REGULATIONS") (THE "OPEN OFFER").

I/We refer to the Letter of Offer for acquiring the Equity Shares held by me/us in Ritesh Properties and Industries Limited.

I/We, the undersigned, have read the Public Announcement, the Detailed Public Statement, Letter of Offer and the Open offer opening public announcement, and understood its contents, terms and conditions, and unconditionally accept these terms and conditions.

I/We acknowledge and confirm that all the particulars/statements given by me/us, herein are true and correct.

Details of Public Shareholder:

Name (in BLOCK LETTERS)	Holder	Name of the Shareholder	Permanent Account Number (PAN)
(Please write names of the joint holders in the same order as appearing in the Equity	Sole/First		
Sharecertificate(s)/demat account)	Second		
	Third		
Contact Number(s) of the First Holder	Tel No. (witl	h ISD/STD Code):	Mobile No.:
Full Address of the First Holder (with pin code)			
Email address of the First Holder			
Date & Place of incorporation (if applicable)			

FOR EQUITY SHARES HELD IN PHYSICAL MODE:

I/We, confirm that our residential status under the Income Tax Act is as below (tick whichever is applicable).

□ Resident

□ Non-Resident

I/We, holding physical shares, accept this Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our Equity Shares as detailed below along with enclosures as mentioned herein:

Sr. No.	Regd. Folio Number	Share Certificate Number	Distincti	ve Numbers	No. of Equity Shares
			From	То	
1					
2					
3					
	e the space provided i letails and authentica	is inadequate, please attach a separate the same)	ate sheet with the	TOTAL	

Enclosures (whichever is applicable)

	Duly attested power of attorney, if any person apart from the Public Shareholder, has signed the Form of Acceptance-cum-Acknowledgement or Equity Share transfer deed(s)
	Original Equity Share certificate(s)
П	Valid Equity Share transfer deed(s)

- ☐ Corporate authorization, in case of companies along with certified board resolution and specimen signatures of authorized signatories
- Duly attested death certificate and succession certificate / probate / letter of administration (in case of single Shareholder), in case the original Shareholder has expired
- ☐ Self-attested copy of PAN card of all the transferor(s)
- □ Other relevant documents (please specify)

FOR ALL PUBLIC SHAREHOLDERS:

I/We confirm that the Equity Shares which are being tendered herewith by me/us under this Open Offer, are free from any pledges, liens, charges, equitable interests, non-disposal undertakings or any other form of encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter.

I/We confirm that the sale and transfer of the Equity shares held by me/us will not contravene any applicable law and will not breach the terms of any agreement (written or otherwise) that I/we are a party to.

My/Our execution of this Form of Acceptance-cum-Acknowledgement shall constitute my/our warranty that the Equity Shares comprised in this application are owned by me/us and are sold and transferred by me/us free from all liens, charges, claims of third parties and encumbrances. If any claim is made by any third party in respect of the said Equity Shares, I/we will hold the Acquirer and the PACs, harmless and indemnified against any loss they or either of them may suffer in the event of the Acquirer acquiring these Equity Shares.

I/We have obtained any and all necessary consents to tender the Offer Shares on the foregoing basis.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender Offer Shares in this Open Offer and that I/we am/are legally entitled to tender the Offer Shares in this Open Offer.

I/We agree that the Acquirer and PACs will pay the consideration as per secondary market mechanism, only after verification of the certifications, documents and signatures, as applicable submitted along with this Form of Acceptance-cum-Acknowledgment by the Public Shareholders, and subject to the adherence of the aforementioned Instructions. I/We undertake to return to the Acquirer and the PACs any Open Offer consideration that may be wrongfully received by me/us.

I/We declare that regulatory approvals, if applicable, for holding the Offer Shares and/or for tendering the Offer Shares in this Open Offer are enclosed herewith.

I/We confirm that I/We am/are not persons acting in concert with the Acquirer and the PACs.

I/We give my/our consent to the Acquirer and/or the PACs, to file any statutory documents, if any, on my/our behalf in relation to accepting the Offer Shares in this Open Offer.

I/We confirm that I/we am/are in compliance with the terms of the Open Offer set out in the Public Announcement, the Detailed Public Statement, and the Letter of Offer.

I/We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the Acquirer and/or the PACs, to effectuate this Open Offer in accordance with the SEBI (SAST) Regulations.

I/We am/are not debarred from dealing in shares or securities.

I/We confirm that there are no taxes or other claims pending against me/us which may affect the legality of the transfer of Equity Shares under the Income Tax Act, including but not limited to Section 281 of the Income Tax Act. I/ We confirm that no notice has been issued by the income tax authorities impacting the rights to transfer the shares.

I/We note and understand that the Offer Shares will be held by the Registrar to the Offer/Clearing Corporation in trust for me/us till the date the Acquirer and the PACs make payment of consideration as mentioned in the Letter of Offer, or the date by which other documents are dispatched to the Public Shareholders, as the case may be. I/We also note and understand that the consideration will be paid only to those Public Shareholders who have validly tendered their Equity Shares in this Offer, in accordance with the terms of the Letter of Offer.

I/We confirm that in the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided/to be provided by me/us, or as a result of income tax (including any consequent interest and penalty) on the income arising from tendering of the Offer Shares, I/We will indemnify the Acquirer and the PACs for such income tax demand (including interest, penalty, etc.) and provide the Acquirer and the PACs with all information/documents that may be necessary and co-operate in any proceedings before any income tax/appellate authority.

I/We authorize the Acquirer and/or the PACs to acquire all the Equity Shares so tendered by me/us or such lesser number of Equity Shares, which it/they may decide to accept, in consultation with the Manager to the Offer, and in terms of the Letter of Offer.

I/We authorize the Acquirer and/or the PACs, and the Registrar to the Offer to return to me/us by registered post or ordinary post, unaccepted documents, if any, at my/our sole risk, without specifying the reasons thereof.

•			tus for the purposes of t						
		oox is ticked, the	s please state country of residential status of the		pe considered as nonresident,				
		_	shareholder is: (Please	tick whichever is applical	ole)				
□ Indi	vidual	□ Domestic Company	□ Foreign Company	□ FII/FPI - Corporate	□ FII/FPI - Others				
□ QFI		□ FVCI	☐ Partnership / Proprietorship firm/LLP	□ Private Equity Fund/AIF	□ Pension/Provident Fund				
□ Sove Wea	ereign lth Fund	□ Foreign Trust	☐ Financial Institution	□ NRIs/PIOs - repatriable	□ NRIs/PIOs - non- repatriable				
1	Insurance □ OCB □ Domestic Trust □ Banks □ Association of person/Body of Individual								
□ Any plea	others, se specify:								
I/We, co applicab □ FD	onfirm that m	ny/our investme	•	NON-RESIDENT SHARE rovide supporting docum	ents and tick whichever is				
I/We, co	nfirm that the	e Offer Shares te	ndered by me/us are he	eld on: (Please tick whiche	ver is applicable)				
	patriable bas n-Repatriabl								
I/We, co	nfirm that: (P	lease tick which	ever is applicable)						
□ No thi	RBI or other s Open Offer a	regulatory apprand the Offer Sh	oval was required by nares are held under the	ne for holding Offer Share general permission of the	es that have been tendered in RBI				
□ Co _]		rovals required			dered in this Open Offer are				
				tment of shares to me/us	is enclosed herewith I/We,				
	confirm that: (Please tick whichever is applicable) No RBI or other regulatory approval is required by me for tendering the Offer Shares in this Open Offer								
□ Co ₁	pies of all app	rovals required	by me for tendering Off	er Shares in this Open Off	er are enclosed herewith				
			Tear alc	ong this line					
All futu	ire correspon	dence, if any, sh	ould be addressed to the	e respective Selling Broker	r, or the Registrar to the Offer				
		Sky	line Financial Servi	ces Private Limited					

D-153 A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, India Tel.: 011-40450193-97

Website: www.skylinerta.com SEBI Regn. No.: INR 000003241

Additional confirmations and enclosures for all Public Shareholders, as applicable: I/We, have enclosed the following documents: (Please tick whichever is applicable) Self-attested copy of PAN card Self-declaration form in Form 15G/Form 15H, if applicable to be obtained in duplicate copy (applicable only for interest payment, if any) Duly attested power of attorney if any person apart from the Public Shareholder has signed the Form-of-Acceptance-cum- Acknowledgement Corporate authorization, in case of Companies along with certified copy of the Board Resolution and Specimen Signatures of Authorised Signatories For Mutual funds/Banks/Notified Institutions under Section 194A(3)(iii) of the Income Tax Act, attested П copy of relevant registration or notification Declaration that the investment in the Equity Shares is in accordance with the applicable SEBI regulations (mandatory to be submitted by FIIs/FPIs). SEBI Registration Certificate for FIIs/FPIs (mandatory to be submitted by FIIs/FPIs). 'Valid Tax Residency Certificate' issued by the income tax authority of a foreign country of which he/it claims to be a tax resident, in case the Public Shareholder intends to claim benefit under the DTAA between India that jurisdiction in which the Public Shareholder claims to be resident and a duly filled in 'Form 10F' as prescribed under the Income Tax Act. Such other information and documentation as may be required depending upon specific terms of the relevant DTAA, including but not limited to a declaration of not having a permanent establishment in India. NOC/Tax clearance certificate from income tax authorities, for deduction of tax at a lower rate/NIL rate on income from sale of shares and interest income, if any, wherever applicable

Self-attested declaration in respect of residential status and tax status of Public Shareholders (e.g.

individual, Hindu Undivided Family (HUF), firm, company, Association of Persons (AOP), Body of

Tax certificate issued by the income tax/statutory authorities of the overseas jurisdiction where the non-resident Public Shareholder is a resident for tax purposes, indicating the quantum of Overseas Tax along

□ Other relevant documents (Please specify) BANK DETAILS

In case of Public Shareholders holding Equity Shares in dematerialised form, the bank account details for the purpose of interest payment, if any, will be taken from the record of the depositories.

In case of interest payments, if any, by the Acquirer and the PACs for delay in payment of Offer consideration or a part thereof, the final decision to deduct tax or not on the interest payments for delay in payment of consideration, or the quantum of taxes to be deducted rests solely with the Acquirer and the PACs depending on the settlement mechanism for such interest payments.

Yours faithfully, Signed and Delivered,

Individuals (BOI), trust or any other - please specify)

with any other information as may be relevant for this transaction

	Full name(s) of the holder	PAN	Signature(s)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			
Joint Holder 3			

Note: In case of joint holdings, all holders must sign. In case of body corporate, the company seal should be affixed, and certified copies of the necessary Board resolutions/Corporate authorizations should be attached.

Place:	Date.		
		Tear along this line	

Acknowledgement Slip – Ritesh Properties and Indu	istries Limited - Open Offer
Received fromMr./Ms./M/s.	
Address:	
Form of Acceptance-cum-Acknowledgement for Rite below:	esh Properties and Industries Limited - Open Offer as per details
Copy of delivery instruction to depository pa Equity Shares	articipant of DP ID/Client ID/Folio No for
Date of Receipt:	Place of Receipt:
Stamp of Selling Broker:	Signature of Official:

INSTRUCTIONS

Capitalized terms used and not defined in these instructions will have the same meaning as provided in the Draft Letter of Offer dated 20th October, 2022.

- 1. PLEASE NOTE THAT THE FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT OR ANY OTHER DOCUMENTS SHOULD NOT BE SENT TO THE ACQUIRER, THE PACS, THE TARGET COMPANY OR TO THE MANAGER TO THE OFFER.
- 2. The Form of Acceptance-cum-Acknowledgement should be legible and should be filled-up in English only.
- 3. All queries pertaining to this Open Offer may be directed to the Registrar to the Offer.
- 4. AS PER THE PROVISIONS OF REGULATION 40(1) OF THE SEBI LODR REGULATIONS AND SEBI PR 49/2018 DATED 3 DECEMBER 2018, REQUESTS FOR TRANSFER OF SECURITIES SHALL NOT BE PROCESSED UNLESS THE SECURITIES ARE HELD IN DEMATERIALISED FORM WITH A DEPOSITORY W.E.F. 1 APRIL 2019. HOWEVER, IN ACCORDANCE WITH THE CIRCULAR ISSUED BY SEBI BEARING REFERENCE NUMBER SEBI/HO/CFD/CMD1/CIR/P 2020/144 DATED 31 JULY 2020, SHAREHOLDERS HOLDING SECURITIES IN PHYSICAL FORM ARE ALLOWED TO TENDER SHARES IN AN OPEN OFFER. SUCH TENDERING SHALL BE AS PER THE PROVISIONS OF THE SEBI (SAST) REGULATIONS.
- 5. The Public Shareholders who are holding the Equity Shares in physical form and who wish to tender their Equity Shares in this Offer shall approach their respective stock brokers and submit the following set of documents for verification procedure as mentioned below:
 - a) Original share certificate(s).
 - b) Valid share transfer deed(s) duly filled, stamped and signed by the transferor(s) (i.e. by all registered shareholder(s) in the same order and as per specimen signatures registered with the Target Company), and duly witnessed at the appropriate place.
 - Self-attested copy of the Public Shareholder's PAN Card (in case of joint holders, the PAN card copy of transferors).
 - d) This Form for Public Shareholders holding Equity Shares in physical mode, duly completed and signed in accordance with the instructions contained therein, by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company.
 - e) A self-attested copy of the address proof consisting of any one of the following documents: valid Aadhar card, voter identity card, passport or driving license.
 - f) Any other relevant document including (but not limited to) such as power of attorney, corporate authorization (including board resolution(s)/specimen signature(s)), notorised copy/ (ies) of death certificate(s) and succession certificate(s) or probated will(s), if the original shareholder is deceased, etc., as applicable.

Public Shareholders holding physical shares should note that such Equity Shares will not be accepted unless the complete set of documents is submitted.

- 6. In case of unregistered owners of Equity Shares in physical mode, the Public Shareholder should provide an additional valid share transfer deed(s) duly signed by the unregistered owner as transferor(s) by the sole/ joint Public Shareholder(s) in the same order and duly witnessed at the appropriate place. The transfer deed should be left blank, except for the signatures and witness details. PLEASE DO NOT FILL IN ANY OTHER DETAILS IN THE TRANSFER DEED.
- 7. Attestation, where required (as indicated in the share transfer deed) (thumb impressions, signature difference, etc.) should be done by a Magistrate, Notary Public or Special Executive Magistrate or a similar authority holding a public office and authorized to issue the seal of his office or a member of a recognized stock exchange under their seal of office and membership number or manager of the transferor's bank.
- 8. In case the share certificate(s) and the transfer deed(s) are lodged with the Target Company/its transfer agents for transfer, then the acceptance shall be accompanied by the acknowledgement of lodgment with, or receipt by, the Target Company/its transfer agents, of the share certificate(s) and the transfer deed(s).
- 9. The Public Shareholder should ensure that the certificate(s) and above documents should be sent only to the Registrar to the Offer either by registered post or courier or hand delivery so as to reach the Registrar to the Offer : i.e., Skyline Financial Services Private Limited within 2 (two) days of bidding by the Selling Broker i.e.

- last date for receipt of documents by Registrar is [•] (by 5.00 p.m.(IST)), at the address: D-153-A, First Floor, Okhla Industrial Area, Phase-I, New Delhi-110020.
- 10. The Selling Broker should place bids on the Exchange Platform with relevant details as mentioned on physical share certificate(s). The Selling Broker(s) shall print the Transaction Registration Slip (TRS) generated by the Exchange Bidding System. The TRS will contain the details of order submitted including Folio No., Certificate No. Dist. Nos., number of Equity Shares, etc.
- 11. Public Shareholders who desire to tender their Equity Shares in the dematerialized form under the offer would have to do so through their respective selling member by indicating the details of Equity Shares they intend to tender under the offer.
- 12. In case of Equity Shares held in joint names, names should be filled up in the same order in the Form of Acceptance-cum-Acknowledgement as the order in which they hold the Equity Shares, and should be duly witnessed. This order cannot be changed or altered nor can any new name be added for the purpose of accepting the Offer
- 13. If the Offer Shares tendered are rejected for any reason, the Offer Shares will be returned to the sole/first named Public Shareholder(s) along with all the documents received at the time of submission.
- 14. The Procedure for Acceptance and Settlement of this Offer has been mentioned in the Letter of Offer in Section 8 (Procedure for Acceptance and Settlement of the Open Offer).
- 15. The Letter of Offer along with the Form of Acceptance-cum-Acknowledgement is being dispatched/ sent through electronic mail to all the Public Shareholders as on the Identified Date, who have registered their email ids with the Depositories and/or the Target Company. In case of non-receipt of the Letter of Offer, the Public Shareholders of the Target Company may download the same from the respective websites of SEBI (www.sebi.gov.in), Target Company www.riteshproperties.us), the Registrar to the Offer (www.skylinerta.com), and BSE (www.bseindia.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Offer Shares.
- 16. All the Public Shareholders should provide all relevant documents, which are necessary to ensure transferability of the Equity Shares in respect of which the acceptance is being sent.
- 17. All the Public Shareholders are advised to refer to Section 9 (Compliance with Tax Requirements) in the Letter of Offer. However, it may be noted that Public Shareholders should consult with their own tax advisors for the tax provisions applicable to their particular circumstances, as the details provided in Section 9 (Compliance with Tax Requirements), as referred to above, are indicative and for guidance purposes only.
- 18. All documents/remittances sent by or to Public Shareholders will be at their own risk. Public Shareholders are advised to adequately safeguard their interests in this regard.
- 19. The Selling Broker(s) shall print the Transaction Registration Slip (TRS) generated by the Exchange Bidding System.
- 20. In case any person has submitted Equity Shares in physical mode for dematerialisation, such Public Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Open Offer before close of Tendering Period.
- 21. The Tender Form and TRS in case of shares held in dematerialized form are not required to be submitted to the Acquirer, the PACs, the Manager to the Offer or the Registrar to the Offer. Shareholders holding shares in demat mode are not required to fill the Form of Acceptance-cum-Acknowledgment unless required by their respective selling broker. Holders of Equity Shares under lock-in will be required to fill the Form of Acceptance-cum-Acknowledgment.
- 22. If non-resident Public Shareholders had required any approval from the RBI or any other regulatory body in respect of the Offer Shares held by them, they will be required to submit such previous approvals that they would have obtained for holding the Offer Shares, to tender the Offer Shares held by them pursuant to this Open Offer. Further, non-resident Public Shareholders must obtain all approvals required, if any, to tender the Offer Shares in this Open Offer (including without limitation, the approval from the RBI) and submit such approvals, along with the other documents required in terms of the Letter of Offer, and provide such other consents, documents and confirmations as may be required to enable the Acquirer and/or PACs to purchase the Offer Shares so tendered. In the event any such approvals are not submitted, the Acquirer and the PACs

- reserve the right to reject such Offer Shares tendered in this Open Offer. If the Offer Shares are held under general permission of RBI, the non-resident Public Shareholder should state that the Offer Shares are held under general permission and whether they are held on repatriable basis or non-repatriable basis.
- 23. Interest payment, if any: In case of interest payments by the Acquirer and the PACs for delay in payment of Offer consideration or a part thereof, the final decision to deduct tax or not on the interest payments for delay in payment of consideration, or the quantum of taxes to be deducted rests solely with the Acquirer and the PACs depending on the settlement mechanism for such interest payments.
- 24. Public Shareholders who wish to tender their Equity Shares must submit the following documents to the Registrar to the Offer.
- 25. For resident Public Shareholders:
 - □ Self-attested copy of PAN card
 - Certificate from the income tax authorities under Section 197 of the Income Tax Act, wherever applicable, in relation to payment of interest, if any, for delay in payment of consideration (certificate for deduction of tax at lower rate)
 - □ Self-declaration in Form 15G/Form 15H (in duplicate), if applicable
 - □ For specified entities under Section 194A(3)(iii) of the Income Tax Act, self-attested copy of relevant registration or notification (applicable only for interest payment, if any)
 - □ Self-attested declaration in respect of residential status and tax status of Public Shareholders (e.g. individual, Hindu Undivided Family (HUF), firm, company, Association of Persons (AOP), Body of Individuals (BOI), trust or any other please specify);
- 26. For non-resident Public Shareholders:
 - □ Self-attested copy of PAN card
 - Certificate under Section 195(3) or Section 197 of the Income Tax Act, wherever applicable (certificate for deduction of tax at lower rate) from the income tax authorities under the Income Tax Act, indicating the amount of tax to be deducted by the Acquirer and the PACs before remitting the amount of interest
 - □ Tax Residency Certificate and Form 10F and other information or documents as may be required to claim relief under the provisions of applicable double taxation avoidance agreement
 - □ Self-attested declaration that it does not have a Permanent Establishment in India either under the IT Act or applicable between India and any other foreign country or specified Territory (as notified under Section 90 or Section 90A of the Income Tax Act) of which the Public Shareholder claims to be a tax resident
 - □ Self-attested declaration in respect of residential status and tax status of Public Shareholders (e.g. individual, Hindu Undivided Family (HUF), firm, company, Association of Persons (AOP), Body of Individuals (BOI), trust or any other please specify)
 - Tax certificate issued by the income tax/statutory authorities of the overseas jurisdiction where the non-resident Public Shareholder is a resident for tax purposes, indicating the quantum of Overseas Tax along with any other information as may be relevant for this transaction.
- 27. In an event of non-submission of NOC or certificate for deduction of tax at nil/lower rate, tax will be deducted up to the maximum marginal rate as may be applicable to the relevant category, to which the Public Shareholder belongs, by the Acquirer and the PACs.

FOR DETAILED PROCEDURE IN RESPECT OF TENDERING OFFER SHARES IN THIS OPEN OFFER, PLEASE REFER TO THE LETTER OF OFFER.

All future correspondence, if any, should be addressed to the respective Selling Broker, or to the Registrar to the Offer at the following address:

Skyline Financial Services Private Limited

D-153 A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, India

Tel.: 011-40450193-97

Email: compliances@skylinerta.com; ipo@skylinerta.com

Website: www.skylinerta.com Contact Person: Mrs. Rati Gupta SEBI Regn. No.: INR 000003241

FORM OF TRANSFER DEED

$Form\,No.\,SH\text{-}4\text{-}Securities\,Transfer\,Form$

(Pursuant to section 56 of the Companies Act, 2013 and sub-rule (1) of rule 11 of the Companies (Share Capital and Debentures) Rules 2014)

FOR THE CONS specified below st agree to accept an	ubject to	the co	nditi	ons o	n w	hich t	he	said	sec	uri	itie	s a	re n	ow.									
CIN: L 7 4	8 9	9	D	L	1	9	8	7	P	I	L	С	C)	2	7	0	5	0				
Name of the compa	any (in fu	ıll): <u>RI</u>	<u>TESI</u>	H PR	OP	<u>ERTI</u>	ES	AN	DΙ	<u>ND</u>)U	<u>STI</u>	RIE	S	LIM	<u>IIT</u>	ED_						
Name of the Stock	Exchang	ge whe	ere the	e com	npar	ny is l	iste	d, (i	if ar	ıy):	: <u>B</u>	SE	Liı	mi	<u>ted</u>								
DESCRIPTION (OF SEC	URIT	IES:																				
Kind	/Class of	f secur	ities ((1)									ue (each (2)	1	A			lled u		r unit	nt paid up of security (4)
	Eq	uity										₹1.	00						₹ 1	.00			₹ 1.00
N	No. of Securities being Transferred Consideration received (₹)																						
In figures				In	wo	rds												I	n wo	ords			In figures
Distinctive Number	Form																						
	То																						
Corresponding Certificate Nos.	5																						
						Tr	ans	sfer	ors	Pa	art	icu	ılar	S						1			
Registered Folio	Number	:																					
Name(s) in full																		5	Signa	ature(s	s)		
1												_											
2																							
3															_								
I, hereby conform	n that the	e trans	feror	hass	sign	ed be	fore	e me	e. Si	gna	atu	re	of tl	ne									
Witness:											_												
Name of the Witi	ness:																						

/ /

Date of execution:

			Pincode:					
	Transfer	rees' Particulars						
Name in full (1)	Father's/Moth	ner's/Spouse Name (2)	Address & E-mail id (3)					
	Not	t Applicable						
Occupation (4)	Existing F	olio No., if any (5)	Signature (6)					
olio No. of Transferee		Specimen Signature of	Transferee(s)					
alue of Stamp affixed: ₹								
	_	3						
Enclosures:								
. Certificate of shares or debentu	res or other securities							
. If no certificate is issued, Letter	of allotment	STAMPS						
. Copy of PAN Card of all the Tra	insferees and Transferor							
. Others, specify								
For Office Use Only								
Checked by								
Signature Tallied by								
Entered in the Register of Trans Transfer no	_							
Approval Date								
Power of attorney/Probate/D Administration	eath certificate/Letter of							
Registered on	at							
No								